

50/600
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

C. P-32/96 ordered pg-1 to 5 INDEX

Closed Date- 18/02/97

M.P-48/95 ordered pg-1 to 4

Disposed Date- 14/8/95

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2. Judgment/Order dtd. 30/11/95..... Pg..... 1 to..... 6 Disposed

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... 99/95..... Pg..... 1 to..... 4.5

5. E.P/M.P..... 48/95..... Pg..... 1 to..... 5

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11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

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16. Counter Reply.....

O.A/T.A No..... 99/95.....

R.A/C.P No..... 32/96.....

E.P/M.A No.....

SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.5

O.A. No. 99/95

Misc. Petn.

C.P. No.

R.Appl.

... Rohini... D... APPLICANT'S
frs.

... U... O... I... Toms... RESPONDENT'S

... Mr... B... Malarkar... FOR THE APPLICANTS

... Mr... S... Ali... Mr... Chak... FOR THE RESPONDENTS

| OFFICE NOTE | DATE | ORDER |
|---|---------|--|
| This application is in form and within time, C. F. of Rs. 50/- deposited vide IPO/B/ No. 884562 dated 5.5.95 | 9.5.95 | Applicant and Advocate absent Adjourned to 15.5.1995. |
| | | <i>lucu</i> Vice-Chairman |
| | | <i>69</i> Member |
| | P9 | |
| <i>Mr. Chakar (1)</i> <i>Parvin</i> <i>Parvin</i> | | |
| <i>Parvin</i> <i>Parvin</i> | | |
| Fresh copy of Annexure 'A' filed. | 15.5.95 | The Annexures particularly Annexure A is unreadable. To be placed for admission after a readable copy is filed in both the sets. Adjourned to 19.5.1995. |
| | | <i>69</i> Member |
| | | <i>lucu</i> Vice-Chairman |

2

O.A. 99/95

25.5.95

Mr B. Malakar for the applicant.
Question needs consideration
as to whether disciplinary enquiry
should have been commenced in the
promotional post or original post ~~since~~
prima facie on the date of order of
promotion no enquiry in misconduct was
initiated.

Issue notice before admission to
respondent No.2 ^{only} at this stage to show
cause as to why this application may
not be admitted. Returnable on 26
2.6.95.

Mr S. Ali, Sr.C.G.S.C seeks to
appear for the respondents but the
notice may be directly served on
respondent No.2.

Adjd to 2.6.95 for admission.

Member

Vice-Chairman

Requisite copies for
issuing notices not
yet filed..

Am 31/5

PG

Am 31/5

Order communicated
to all concerned

2.6.95

Adjourned to 6.6.1995.

Wise Nos 2356-2360

Dtd. 31.5.95

Member

Vice-Chairman

Am 31/5

PG

2.6.95

No 2 is issued wise
No. 2375-2377
Dtd. 2.6.95.

Notice issued on R.m.s.
Am 31/5

(3)

24-7-95

Mr.B.Malakar for the applicant.

Mr.S.Ali Sr.C.G.S.C. for the respondents.

Mr.Ali requests for further time two weeks for reply. We are not at all happy that the respondents should not have filed the reply by this time. Mr.Malakar is therefore justified in making a grievance. The matter is however such that no interim relief is capable of being granted but if admitted it would call for early hearing. Whether it will be admitted or not depends on the show cause reply. That was already stated in the order dated 6-6-95 on M.P.48/95. It is made clear that if within the extended time no show cause reply is filed we may seriously consider granting interim relief as prayed in the Misc.Petition. O.A.is adjourned to 14-8-95.

Vice-Chairman

Member

14.8.95

Respondents are granted further time of 8 weeks to file written statement. Hearing expedited. O.A. to be listed on 24.10.95 for fixing date of hearing. Office should have placed the order dated 6.6.95 passed on M.P.48/95 in the O.A. as under that order the O.A. was admitted. Office is directed to place a copy of that order in A & B files immediately.

Member

Vice-Chairman

25.10.95

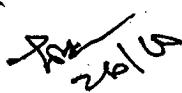
None for applicant.

Mr S.Ali, Sr.C.G.S.C for the respondents.

Adjourned to 27.11.1995 for further orders. Liberty to file written statement in the meantime in the O.A.


Member
Vice-Chairman

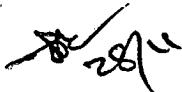
pg


Member

27.11.95

To be listed for hearing on
30.11.1995.
Member
Vice-Chairman

pg


Member

30-11-95

Mr.B.Malakar for the applicant.
Mr.S.Ali, Sr.C.G.S.C. for the respondents.

Arguments of both the counsel are heard and concluded. Judgment pronounced in the Court. Application is disposed of. No order as to costs.


Member
Vice-Chairman

trd.


Member

8.1.96
copy of Judg./Order
 dtd. 30.11.95 issued
 to the Applicant and
 to the Respsnt. side
 D/No. 129
 Dtd. 11.1.96.

gbs.

2.96
copy of Judg./Order
 dtd. 30.11.95 issued
 to the Respsnt. No. 1
 side D/No. 305
 Dtd. 1.2.96.

gbs.

6

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. **99/95**
T.A. NO.

DATE OF DECISION **30-11-95**

Shri Rohini Das

(PETITIONER(S))

Mr.B.Malakar

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (S)

Mr.S.Ali, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN
THE HON'BLE SHRI G.L.SANGLYINE, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgment ? Ys
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

N.D

Judgment delivered by Hon'ble VICE-CHAIRMAN



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 99/95

Date of Order: This the 30th Day of November 1995.

JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN
SHRI G.L.SANGLYINE, MEMBER(A)

1. Rohini Das
Jr.Telem Officer,
TDM/Guahati, in the office of
the SDO(P), Noonmati. Applicant.

By Advocate Mr.B.Malakar

-Vs-

1. The Chief General Manager,
Assam Telecom Circle,
S.R.Bose Lane, Guahati.
2. The Telecom District Manager,
Ulubari, Guahati.
3. The Union of India
(The Secretary, Telecom,)
Sanchar Bhavan, New Delhi. Respondents.

By Advocate Mr.S.Ali, Sr.C.G.S.C.

O R D E R.

CHAUDHARI J(VC):

1. A short question arises for decision in this application. By order dated 27-5-94 Annexure A issued by the Telecom Directorate under the Ministry of Communications Department of Telecommunications, Government of India, the junior telecom officers mentioned in the appended list were promoted to Telecommunication Engineering Service Group B. That list included the name of the applicant at serial No.1342. The place of his posting on promotion was indicated as CGMM, Calcutta. The order was to take effect in respect of the promoted officers from the date they took over the charge of the post. The order of their posting was issued by reference to circles/districts/units

contd/-

WB

etc. Joining period was prescribed as 40 days from the date of issue of posting order. The order however contained a direction in clause 3 which reads as follows:

"In case any disciplinary/vigilance case is pending against any of the official mentioned in the list of officers in respect of any of these officers any punishment like stoppage of increment/promotion etc. is current, the said should be reported to the office immediately and the concerned officers should not be promoted or relieved for posting without specific orders from this office" (sic)

The respondents do not dispute that the promotion order did provide this clause. The promotion order therefore made it clear that unless the posting order was issued in pursuance thereof the promotion did not become effective.

2. Since the applicant was proposed to be posted at Calcutta by the aforesaid order he filed a representation for change of posting to Assam. That request was granted by the Ministry of communications (Department of Telecommunications) by order dated 20-7-94 which was issued in partial modification of the original order. It is at Annexure B. The list appended to the said order contains the name of the applicant at serial No.137 and the new place of posting is indicated as Assam.

3. Prior to the issuance of the aforesaid order (Annexure B) the Chief General Manager, Assam Telecommunications Circle Guwahati issued the order dated 18-7-94 Annexure 4 appointing the promoted officers in accordance with the order of promotion dated 27-5-94 but the name

contd/-

hsl

of the applicant was not contained in that list. It however appears from a perusal of the list that his name was originally typed after serial No.22 but had been struck off.

4. The position therefore happens to be that although by order dated 27-5-94 Annexure A the applicant was promoted no order of his appointment and posting has been issued. Obviously therefore he would not be able to take charge of the promotional post nor would be relieved from his existing post. It is for that reason that the applicant has approached this Tribunal by the instant Application on 8-5-95. He prays that he be given posting on the basis of his selection in TES-Grade B from the date when his juniors were posted.

5. Mr.Malakar the learned counsel for the applicant submitted that withholding the promotion and the appointment and posting in the promotional post in respect of the applicant when he had been selected and promoted by order dated 27-5-94 is arbitrary and illegal.

6. The respondents however have stated in the written statement that two chargesheets have been issued to the applicant for alleged misconduct and disciplinary proceedings have been commenced hence the question of issuing the order of promotion in his favour does not arise. It is stated that first chargesheet was issued on 15-7-94 and second chargesheet was issued on 21.7.94 . According to the applicant both the chargesheets were served on him on the same day that is on 21-7-94. The respondents have referred in this context to clause III of the order of 27-5-94 Annexure A which is already extracted above and have stated that at the time of releasing the promotion order Memo dated 18-7-94 Annexure C the

contd/-

[Signature]

Chief General Manager Telecom, Assam did not release the promotion order in respect of the applicant as there was a CBI enquiry going on against him for his alleged involvement in monetary crime of very gravious nature which had resulted in a loss of lakhs of revenue to the Govt. Exchequer. It is therefore abundantly clear that it has been the decision of the Chief General Manager Telecom Assam not to release the promotion ^{order} in favour of the applicant owing to the pendency of the disciplinary enquiry. In our view the Chief General Manager has acted erroneously in taking the decision himself as that is contrary to clause 3 of the order dated 27-5-94 Annexure A. That clause provided that in the event of any disciplinary/vigilance case being pending against any of the officials mentioned in the list that fact was to be reported to the telecom Directorate in the Ministry of Communications and unless the Directorate had issued a specific order thereafter the promotion/relieving posting order of the concerned officer was not to be released. We do not find from the written statement that the case of the applicant was accordingly reported to the Telecom Directorate.

7. It appears to us that there is some definite purpose behind the requirement to report such case to the Directorate. It appears to us that it is the Directorate which would decide whether the officer concerned having already been promoted should be deprived of the benefit of the promotion till the enquiry proceeding was completed or whether he can be promoted subject to the pendency of the disciplinary proceeding. It has to be assumed that

contd/-



✓ the Directorate would be ^{mindful} of the question as to whether mere pendency of disciplinary proceeding may not always be a bar for making the promotion effective subject to the result of the proceeding as is contented by Mr. Malakar. Thus ultimately it is the Directorate which has to take the decision in the matter taking into account the over all circumstances and it cannot be open to the CGM either to release the order of promotion or to withhold it. It is a vital step and since the Directorate has to take the decision in the matter we think the Chief General Manager ought to have reported the matter to the Directorate and sought its direction. What therefore we can do at this stage is to direct the Chief General Manager to take such a step.

8. It is not open to us at this stage to speculate upon the decision that the Directorate may take. If any grievance would still arise after its decision then the applicant may take recourse to the appropriate remedies at that stage and that is not a ground to grant him relief as prayed in this application.

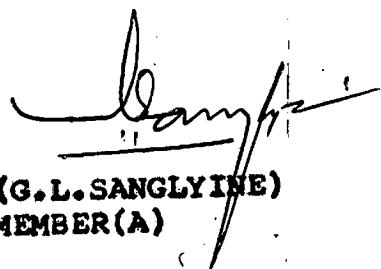
9. Mr. S. Ali, the learned Sr. C.G.S.C. submitted that the Chief General Manager had acted reasonably as he has withheld the release of the order of promotion and posting in view of the pendency of the disciplinary proceeding and having regard to the gravity of the charges levelled against him the applicant does not deserve to be granted any relief. We have considered that aspect and in our view on the plain language of requirement under clause III of the order dated 27-5-94 the submission cannot be accepted.

contd/-

W.W.

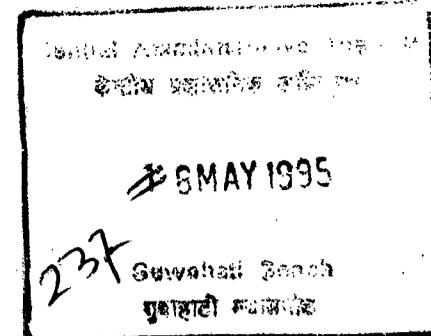
In the result we direct the Chief General Manager Telecom Assam to report the matter to the Telecom Directorate in terms of clause 3 of the order dated 27-5-94 and seek instructions from the Directorate in respect of the applicant and thereafter act accordingly. The Chief General Manager is expected to take the step of reporting the matter if not already taken, within a period of one month from the date of communication of this order to him. He shall convey the Directorate's decision to the applicant as soon as it is received ~~him~~ from the Directorate.

The Original Application is disposed of in terms of the above directions. No order as to costs.


(G.L. SANGLYINE)
MEMBER(A)


(M.G. CHAUDHARY)
VICE-CHAIRMAN

TRD



13
File No. 67-
Date of filing 8/5/95
5.5.95
R.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

O.A.No. 99 of 1995.

Shri Rohini Das Applicant.

-Vs-

The Chief General Manager,
Assam Telecom Circle, & Ors.

... Respondents.

I N D E X

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Filed by-

Rohini Das
Advocate.

14
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

Application under Section 19
of the Central Administrative
Tribunal Act, 1985.

Date of Filing:-

Registration No.:

Signature

Registrar.

Rohini Das

..... Applicant.

-Vs-

1. The Chief General Manager,

Assam Telecom Circle,

S.R.Bose Lane, Guwahati.

2. The Telecom District Manager,

Ulubari, Guwahati.

3. The Union of India

(The Secretary, Telecom;

Sanchar Bhavan, New Delhi.

..... Respondents.

1. PARTICULARS OF THE APPLICANT:-

(i) Name : Rohini Das

ii) Father's name:

iii) Designation and

Office which employed: Jr. Telecom Officer,

TDM/Guwahati, in the

Office of SDO (P) Noonma

iv) Address for service

of all notices: As at (iii) above.

2. PARTICULARS OF THE RESPONDENTS:-

i) Name and/or designation of the respondents: The Chief General Manager, designation of the Assam Telecom Circle, respondents: Guwahati.

ii) The Telecom District Manager, S.R.Bose Lane, Ulubari, Guwahati.

iii) The Union of India (Through the Secretary, Telecom) Sanchar Bhavan, New Delhi.

ii) Office Address of Respondents : -As above.

iii) Address for services of all notices : -As above.

3. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:-

The promotion has ^{been} held up vide Memo No. TDM/X-20/94-95 dt. 10.1.95. The applicant being promoted to TES-Group B has not been posted vide Memo No. TDM/X-20/94-95 dt. 10.1.95.

4. JURISDICTION OF THE TRIBUNAL:-

The applicant declares that the subject matter of the application is within the

jurisdiction of this Tribunal.

5. LIMITATION:-

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Central Administrative Tribunal Act, 1985.

6. FACTS OF THE CASE:-

(a) That the applicant has been working as a Gr. Telecom Officer in Scale of pay of Rs.2000-3500/- per month. At the relevant time he was posted as JTO/outdoor and was posted at Noonmati under SDO (P) Noonmati.

(b) That the applicant was given promotion to the next higher grade i.e. Telecom Engineering Service vide Director, Telecom's order No.2441/94-STG/E dt. 27.5.94. His allotted staff No. is 18572.

A copy of the order is annexed hereto and marked as Annexure-A.

(c) That thereafter, in pursuance of the order cited above, the applicant's place of

posting was shown at Calcutta. However, the place of posting was changed on the representation and was shown to be posted at Assam Circle vide No.2-43/94-STB-II dt. 20.7.94.

A copy of the order is annexed hereto and marked as Annexure-B.

(d) That thereafter, the applicant was not given the posting on promotion. The applicant to his utter surprise noticed that the Deptt. issued a Memo Vide No. STES-5/2/Part-III/15 dated 18.7.94 published a list appointing the Junior Telecom Officers to officiate in the TES Group B from the date they take over the charge of the post until further order. In this list, the name of the applicant after Sl. No. 22 although it was typed was struck out without any remark.

A copy of the said Memo and the list is annexed hereto and marked as Annexure-B & C respectively.

(e) That the applicant wanted to know the reason behind such striking out, but he could not know anything about it. On 21.7.94, the

the applicant received two charge-sheets dated 15.7.94 and 21.7.94 vide Memo No.TDM/X-20/93-94/1 and TDM/X-20/93-94/3 respectively.

Copies of charge-sheets are annexed hereto and marked as Annexure-D & E respectively.

(f) That the applicant begs to state that on receipt of the Memo dated 18.7.94 he filed a representation before the Respondent No.1 requesting him to look into the matter as to why he has been discriminated in respect of posting after he was given the promotion. This representation dated 4.8.94 was presented before the Respondent No.1 who assured proper and prompt action.

A copy of the said representation is annexed hereto and marked as Annexure-F.

(g) That on the representation aforesaid the Respondent took no action and every time he was told that posting would be given. The applicant in the meantime filed reply to the charge-sheets on 23.7.94 denying the allegations

brought against him. He also stated that there was no lack of duty and devotion in the matter on the part of the applicant. It was requested therein to absolve him of the charge.

A copy of the aforesaid reply to charge-sheet is annexed hereto and marked as Annexure-G.

(h) That the applicant begs to state that while he was waiting for a suitable reply to the representation dated 4.8.94 requesting his posting, the Respondent No.2 vide letter No. TDM/X-20/94-95 dated 10.1.95 informed the applicant that in view of ongoing enquiry, he could not be promoted at this stage.

A copy of the letter is annexed hereto and marked as Annexure-H.

(i) That the applicant begs to state that in the Memo, dated 18.7.94, it was stated as under :-

"In case any disciplinary/vigilence case is pending against any of the Officer mentioned in the list or any of the Officials any punishment like stoppage of increment/promotion etc.

is current, the fact should be reported to the office immediately and the concerned officer should not be promoted or relieved for posting without specific order from this Office."

(j) That the applicant begs to state that on 27.5.94, when the applicant's name appeared in the promotion list under Sl.No.1342 ST No. 18572, there was no proceeding of any kind was pending against him and he was given the allotment of posting in CAL Circle. And thereafter on 18.7.94 when the posting order was issued his name was struck out just after Sl.No.22. In the memo. STES-5/2/Part-III/15 dt.18.7.94 it was stated that :-

"If any disciplinary proceeding is pending against any of the J.T.O.s or where in respect of any of the Officials, any punishment like stoppage of increment/promotion is current, the concerned J.T.O. should not be promoted or relieved for posting. The details of such case should be immediately reported to this office."

(k) That the applicant begs to state that

there was no proceeding pending against him either on 27.5.94 or 18.7.94, the so called proceeding came into being only on 21.7.94.

(1) That from the above it appears that the Respondents have intentionally held up the posting of the applicant allegedly and mala fide. This short of action is highly arbitrary and violative of the rules. The Respondents have held up the posting and not promotion of the applicant deciding to issue charge-sheet against him. This is highly illegal and should be set aside. In this connection, the law laid down by Supreme Court in State of Madhya Pradesh -Vs- Bani Singh and anr. (1991 SCC () 638. Normally, pending or contemplated initiation of disciplinary proceedings against a candidate must be considered to have absolutely no impact upon his right to be considered. If the departmental enquiry had reached the stage of ~~maxim~~ framing of charges after a *prima facie* case has been made out, the normal procedure followed was 'sealed cover' procedure but if the disciplinary proceedings had not reached a stage of framing of the charge after *prima facie* case is established the consideration for

the promotion to a higher or selection grade cannot be withheld merely on the ground of pendency of such disciplinary proceedings."

This being the legal position the Respondents are debarred from withholding posting of the applicant in TES-B grade. Accordingly, the applicant should be given effect to his promotion.

7. RELIEF SOUGHT:-

i) The applicant be given posting after his selection in TES-Grade B from the date his junior have been posted.

ii) The cost of the application.

iii) Any other relief which the Tribunal may deem fit and proper.

8. REMEDIES EXHAUSTED:-

The applicant further declares that he has availed of remedies available but to no effect. He submitted his representation on 4.8.94 which was not considered according to law.

9. Matter not pending with any other Court:-

The applicant further declared that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

10. PARTICULARS OF I.P.O.:-

i) Number of the I.P.O. B03 - 884562

ii) Name of the issuing Post Office:

iii) Post Office at which payable:-

11. DETAILS OF INDEX:-

An index in duplicate consisting the details of documents to be relied upon is enclosed.

12. LIST OF ENCLOSURES:-

i) Letter No. 2-41/94-STG/II dt. 27.5.94 from DOT.

ii) Order in Memo No. 2-43/94-STB-II dt. 20.7.94

iii) Memo No. STES-5/2/Part-III/15 dt. 18.7.94

iv) Memo No. TDM/X-20/93-94/1 and Memo No. TDM/X-20/93-94/3

v) Representation dt. 4.8.94

vi) Reply to the charges.

VERIFICATION

I, Shri Rohini Das, working as JTO/OD/Noonmati, the applicant abovenamed do hereby verify that the contents from para 1 to 12 are true to my knowledge and belief and that I have not suppressed any material facts.

Rohini Das,
Applicant.

NOTICE

From: Shri B. Malakar,
Advocate,
Gauhati High Court.

To: The Central Govt. Standing Counsel,
Central Administrative Tribunal,
Guwahati Bench, Guwahati.

Sub: O.A.No. of 1995.

Shri Rohini Das

-Vs-

The Chief General Manager,
Assam Telecom Circle & Ors.

Sir,

Please find herewith a copy of the application filed on behalf of the applicant abovenamed before the Central Administrative Tribunal, Guwahati Bench at Guwahati and will be moved in due course; Kindly acknowledge receipt of the same.

Yours faithfully,


(B. MALAKAR)
Advocate.

Received copy.

C.G.S.C.

| | | | | |
|---------------------------|---------------------------|------------------------|---------------------------|--------------------------------|
| MUK PERTIN | S. KR. SARMA | SATYEN SHARMA | GAUTAM BAISHYA | BISHNU MEHTA |
| SANJIB SAIKIA | L.R. DUTTA | UJJAL BHUYAN | S. BHATTACHARYYA | TAFAZZUL HUSSAIN |
| DR. A.C. PHUKAN | B.R. SAHARIA | HEM. CH. DUTTA | D.S. BHATTACHARYYA | TAUHIDUL ISLAM |
| AJIT CH. MAHANTA | J. CHAKRABARTY | DIBAKAR SHARMA | RANJIT DAS | BIMALESH CH. CHAKRABARTY |
| B.I. SHARMA | Q.S. KUTUBUDDIN | SMT. ANU. G. BARUAH | RAMESH GOENKA | Ms. SUNITA KEJRIWAL |
| Ms. BHARATI DEBI | S.K. KEJRIWAL | Ms. MANJULI DEV | P.D. GOGOI | SUKUMAR CHOUDHURY |
| K.K. DEY | Ms. PRATIMA DAS | AMARENDRA CHOUDHURY | Ms. P.B. HATIKAKOTI | NAZRUL H. MAZARBHUYAN |
| Mrs. ABHA BHATTACHARYYA | SURAJIT MITRA | PRAFULLA KR. BHUYAN | Mrs. SUNITA SONOWAL | BIMAN BARUAH |
| A.K. MAHESWARI | JAGANNATH BARUAH | Mrs. G.D. MAJUMDAR | Ms. BABITA SHARMA | TONNING PERTIN |
| Mrs. AJANTA DHAR | MD. M. AHMED | JYOTIRMOY ROY | PREM SARMA | BASARUDDIN AHMED |
| A.. MAHESWARI | Mrs. B.D. GOSWAMI | ASHISH BHATTACHARJEE | B.K. CHETRI | NILADRI LASKAR |
| H.K. SAIKIA | B.C. SHARMA | Ms. PRANATI SHARMA | Ms. E. KAKOTI | DHARMESWAR SAIKIA |
| ZIAUL KAMAR | K.B. MISRA | KHARGESWAR DAS | V.K. CHOPRA | MD. ABDUL MALEQUE |
| N. DHAR CHOUDHURY | Ms. MANJU. R. SARMA | HEMANTA KR. BAISHYA | S.K. SINGH | RAMEN DAS |
| G.K. DUTTA | Md. M. H. CHOUDHURY | BISWANATH SARMA | Ms. R. BHATTACHARJEE | HIRANYA KR. CHOUDHURY |
| B.M. CHOUDHURY | V.M. THOMAS | CHANDAN DAS | C.T. JAMIR | BIPLOV CHAKRAVORTY |
| P.K. BARMAN | K.K. PHUKAN | SANJEV K. LAHKAR | MALKIT SINGH | PRASANT N. CHOUDHURY |
| T.C. CHUTIA | B.DEVA GOSWAMI | RASAMAY DUTTA | H.K. SARMA | ARUNESH DEV ROY |
| KUMUD BARUAH | AMAL CH. DAS | Mrs. SAKUNTALA ROY | BHABA KANTA SARMA | Ms. NILIMA BHATTACHARYYA |
| HABIBUR RAHMAN | Ms. GITI KAKATI (DAS) | S.N. DEV NATH | MADHAB PR. SARMA | PRABIN MAHANTA |
| K.C. MAJUMDAR | Ms. BAHARUN SAIKIA | D.C. DUTTA | S.H. SAIKIA | HEMANTA KR. MAHANTA |
| A.K. SHARMA | M.K. CHOUDHURY | Ms. SNIGDHA BARUAH | K.C. SIKHWAL | DANDI NATH BORA |
| NAZRUL ISLAM | S.R. SEN | J.S. DHAR | PURNA KANTA GOGOI | ROHINI KNT. BORA |
| RAJIB BARUAH | Ms. AHMEDA BEGUM | MANWAR ALI | SUDAMA CHAUHAN | ATUL CH. BARUAH |
| K.N. CHOUDHURY | D. KATH HAZARIKA | K.M. BORA | A.N. GOSWAMI | BISHNU PRASAD CHOUDHURY |
| Ms. BHUMIKA CHOUDHURY | MD. M. RAHMAN | Ms. PURABI MEDHI | U.K. BARTHAKUR | MANI MOHAN RAY |
| DR. A.K. SARAF | Mrs. DIPTI DAS | H. SINGH THANKHIEW | Ms. GEETA DEKA | J.S. CHOWDHURY |
| A. HAKIM | DR. P.K. SAIKIA | P.J. SAIKIA | Ms. N. DUTTA SARMA | PABITRA KR. DAS |
| ZOII NATH SARMA | G.N. DAS | RAJ KR. AGARWALA | BISWAJEET GOSWAMI | Ms. SOHELI SEAL |
| B.K. TALUKDAR | JAGADISH CH. GAUR | BHUPAL CH. CHOUDHURY | Ms. S. ADWANI | AJANTA TALUKDAR |
| DR. (Ms.) SHAHNAAZ RAHMAN | Ms. BASONA RAJKHOWA | JAIRAM GIRI | TUSER SEN | NIRMALENDU SINHA |
| S.B. SARMA | Ms. KALPANA ROY | SANTANU BHARALI | PRANAB J. PHUKAN | Ms. Z. TSIBU KHRO |
| S.K. SAHA | B.M. SARMA | B.R. PURKAYASTHA | JAIGNESWAR SAIKIA | Ms. ANITA DEVI |
| N. CHOUDHURY | S.C. DUTTA ROY | PRASANTA KR. ROY | KRISHNA NANDA SARMA | Mrs. BABITA DAS |
| U.N. DAS | B.K. BHATTACHARJEE | Mrs. GOURI SINGHA | KRISHNA KANTA DAS | Ms. FATIMA AHMED |
| SANJOY MITRA | Ms. ANUPAMA DEVI | P.C. DEY | Mrs. R. PATHAK BORAH | Mrs. ANU BARUA |
| D.N. MAHANTA | Ms. M. BUJARBARUAH | S.N. SAIKIA | R. HUSSAIN | NILUTPAL BARUA |
| Mrs. KALYANI DEBI | S.A. AHMED | K.K. NANDI | CHIRANJBIR KR. DAS | BABITA DUTTA |
| PN. TALUKDAR | M. CHANDA | BIJAN CHAKRABARTY | PALLABH BHOWMICK | UTPAL CH. DAS |
| MANABENDRA NATH | A.K. SARKAR | Ms. A.K. DEVI | S.M. SARKAR | PHANI BHUSAN SHARMA |
| D.K. KATAKY | Ms. MRIDULA DEVI | R.N. PURKAYASTHA | SHYAMAL KR. GOSWAMI | ARUP KR. SARMA |
| Mrs. BINU RAJKHOWA | B.J. DUTTA | S.K. SINGH | HARMOHAN TALUKDAR | Ms. SAGARIKA BARPUJARI |
| Ms. M. BORTHKUR | P.C. SAIKIA | PHATIC BARUAH | RAMANI M. CHOUDHURY | ACHINTA SHARMA |
| M. DEKA | K.K. MOUR | DIP KR. GOSWAMI | MASLIM GHANI | SANDEEP DEB ROY |
| R.C. DAS | B.B. GOGOI | R.K. JOSHI | JAGAT CH. BEZ | SUNIL MURARKA |
| R.K. JAITLEY | A. ROSHID | D.C. CHETIA | ARUP BORA | SHAH SYED SAMAD RAHMAN |
| A.C. DUTTA | M.R. PATHAK | SISIR KR. DAS | UTPAL RAJ SAIKIA | BISHWAJIT PRASAD |
| Mrs. S.D. BHATTACHARYYA | PABAN KR. SHARMA | MD. A. HANNAN | A.M. BUZARBARUAH | Ms. MANJURI PRADHAN |
| D.C. LAHIRI | NAZIMUDDIN AHMED | MD. IQBAL HUSSAIN | DHIRAJ KR. SAIKIA | JYOTIMALA MAIBAM |
| MANOJIT BHUYAN | Ms. EVA RANI DEKA | DEBAJIT KR. DAS | JAYANTA KR. MISHRA | Ms. CHANDANA DEKA |
| MD. SAADULLAH | JAYANTA CHUTIYA | Mrs. ANIMA D. THAKURIA | BIPUL SARMAH | D.M.H.R. KHAN |
| PK. TEWARI | ASHOK Kr. ROY | Ms. ANUBHA DAS | Mrs. SABITRI D. BARUAH | MD. SHAMSUL ISLAM SHAH |
| G.B. DASGUPTA | R.K. PAUL | Ms. N. BORDOLOI | ACHYUT PRASAD SARMA | SYED IMDADUR RAHMAN |
| R. BARPUJARI | JOGESWAR SAIKIA | D.K. KOTHARI | Ms. RITA KAR | PARAMANANDA BORA |
| B.K. CHOUDHURY | P.B. MAJUMDAR | SATYABRATA DAS | GIRINDRA KR. THAKURIA | JAYANTA TALUKDAR |
| Mrs. NIRUPAMA SAIKIA | BIMAL CHETRI | KALYAN BHATTACHARJEE | HEMANTA KR. NATH | Ms. BANTI SARMA |
| J. MOLLAH | KAMALESH K. GUPTA | MD. K. A. MAJUMDAR | RAFIQUL ISLAM | KULENDRA BHATTA |
| YADAV DOLOI | MANJIL KR. SAIKIA | TAYUM SON | KALYAN R. SURANA | Mrs. ARCHANA DEKA(LAHKAR) |
| R.K. MALAKAR | ARUP JYOTI DAS | HARIN MAHANTA | Ms. INKY BORA | PRAFULLA KR. BARUAH |
| B.J. TALUKDAR | BISHNU BURAGOHAIN | Ms. R.L. GOGOI | Ms. L. CHENTALAPATI | CHITTARANJAN GOSWAMI |
| Mrs. TRIBENI GOSWAMI | Ms. MADHURI SINGH | Ms. R.D. MOZUMDAR | Ms. DEEPALEI DAS ROY | NABA KR. BARUA |
| S.N. CHOUDHURY | Mrs. PORI BARMAN | A.S. NAJMUDDIN | DR. (Mrs.) SUMAN AGARWALA | BIMAL KR. BAISHYA |
| D. MAJUMDAR | Mrs. NIBEDITA TAMULY NATH | U.C. BHATTACHARYYA | ANNUPAL DUTTA | Mrs. NILUFAR RAFIQUE |
| A.M. BUJARBARUAH | R.N. KALITA | RANJAN MAJUMDAR | SATIGRAM CHETRI | ZAFAR IQBAL |
| ARUP KR. SHARMA | Mrs. MANASHI HAZARIKA | Ms. S. I. A. BEGUM | P.K. ROY CHOUDHURY | KALI RANJAN DEB |
| G.A. BEGUM | Ms. A. BHAGABATI | M. SHARMA | BHABESH CH. TALUKDAR | Ms. MEGHAMALA SHARMA |
| J. AHMED | RANJAN BARUAH | RAMEN DAS | BHUBAN CH. BARUAH | MD. LUTUR RAHMAN |
| Ms. M. PHUKAN | BHABA Knt. SARMA | DR. T.N. BARUAH | GIASUDDIN AHMED | AJANTA SARMA |
| R.K. SAIKIA | JNAN CH. NATH | N.N. OJAH | KHAGEN GOGOI | SUSHIL KUMAR AGARWAL |
| H.N. GOSWAMI | MONOMOCHAN TALUKDAR | S.K. PAUL | R.N. DHAR | ADIL AHMED |
| P. HAZARIKA | KUMAR DEEPAK DAS | M.C. DEKA | RAJESWAR SARMA | Mrs. NANDITA MORAL |
| AMAL KNT. CHOUDHURY | UPAMANYU HAZARIKA | PALLAV KATAKI | T.G. BARUAH | Ms. DEEPANJALEE DAS |
| SUBRATA NATH | AMLAN DUTTA | S.C. KEYAL | ABHIJIT KR. GOSWAMI | Dr. (Mrs.) PRANATI CHAKRABARTY |
| DHANESH DAS | BILLAL HUSSAIN | Ms. S. BARUAH (BHUYAN) | D. GOHAIN BARUAH | B. KAR PURKAYASTHA |
| GOLAP CH. PHUKAN | TONMOY J. MAHANTA | SHEIKH MUKTAR | MD. ABDUL HAKIM | JAINUDDIN AHMED |
| H.P. BARMAN | MURALI D. CHOUDHURY | A. CHAKRAVARTY | Mrs. S. DUTTA PURKAYASTHA | SIDDARTHA SARMA |
| B.N. SUKLABADYIA | Mrs. STUTI DEKA BORUAH | Ms. J. PHUKAN (GOGOI) | AJIT CH. KALITA | Mrs. RANJOO GOSWAMI |
| Mrs. JYOTTI TALUKDAR | Ms. NILIMA DEVI | LUTFUN N. CHOUDHURY | BIMAL CH. SAIKIA | ANJAN KR. DEY |

Received from the executant,
satisfied and accepted.

Mr. will lead me/us
in the case.

Accepted.

Advocate.

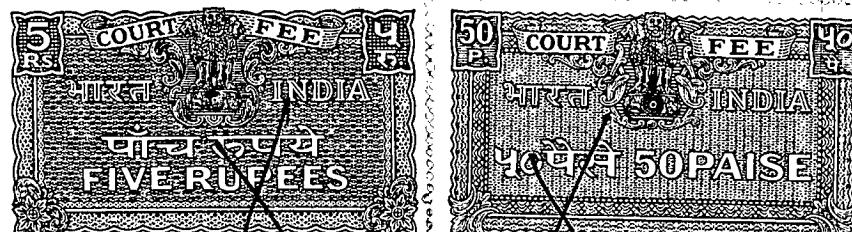
Advocate.

Sl. No.

830

Dist :

Kamrup



VAKALATNAMA

CAT, Guwahati

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

O A. NO. OF 1995

Rohini Das

versus

U.O.I. 603

Appellant
Petitioner

Respondent
Opposite-party

Know all men by these presents that the above named
do hereby nominate, constitute and appoint Sri
..... Advocate and such of the undermentioned Advocates as shall accept

this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filing in or taking out papers, deeds of composition, etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all acts to be done by the said Advocates as mine/ours to all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In witness whereof I/We hereunto set my/our hand on this 2nd day of May 1995

| | | | | |
|--------------------|---------------------|----------------------|----------------------|------------------------|
| A.R. BAROOAH | R.K. AGARWALLA | R.N. BARTHAKUR | ABU SHARIF | IFTEKHAR AHMED |
| N.M. LAHIRI | T.C. KHATRI | S.A. LASKAR | RAMESH KR. JAIN | GIRISH MISRA |
| J.P. BHATTACHARJEE | A.K. BARPUJARI | A. MANNAN | RAJEN CHOUDHURY | A. DASGUPTA |
| A.B. ROY | DR. P.N. SINHA | Ms. USHA BARUAH | B.K. SARMA | A. DUTTA |
| B.K. GOSWAMI | A.R. BANERJEE | B.C. MALAKAR | B.P. KATAKEY | J.L. SARKAR |
| A.R. BARTHAKUR | G.K. JOSHI | A.B. CHOUDHURY | PRANAB PATHAK | SISHIR DUTTA |
| G.K. TALUKDAR | P.N. SINGH | A.R.P. MAZUMDAR | S.N. SARMA | D.C. BARMAN |
| S.N. BHUYAN | S.S. RAHMAN | DR. N.K. SINGHA | Mrs. ANIMA HAZARIKA | C.R. BORAH |
| P.C. KATAKI | GOLAP SARMA | P. BARTHAKUR | B. BANERJEE | H. MUNIR |
| A.M. MAZUMDAR | DR. A.K.G. THAKURIA | K.P. SARMA | RATAN KR. AGARWAL | J.C. NATH |
| S.N. MEDHI | M.C. BARTHAKUR | BIJON CH. DAS | N.N. KATAKI | NILOY DUTTA |
| P.K. BARUA | A. WAHED | P.K. KALITA | A.A. MIR | P. BORAH |
| P.G. BARUA | Mrs. KUNTALA DEKA | S. BARKATAKI | K.K. MAHANTA | CHINMOY CHOWDHURY |
| B.K. DAS | S.R. BHATTACHARJEE | S.C. BISWAS | H.A. SARKAR | S.C. SARMA |
| M.A. LASKAR | R.K. DAS | B.P. BORAH | RANJAN GOGOI | D.K. MAHANTA |
| T.C. MAJUMDAR | JANARDAN DAS | AFTAB HUSSAIN SAIKIA | N.N. SARMA | NASIMUDDIN AHMED |
| B.S. GUHA | D.P. CHALIHA | DIBAKAR GOSWAMI | CHAITANYA BARUA | AMAR CH. BORA |
| S.C. BORDOLOI | D.C. MAHANTA | R.P. KAKATI | MUNIN GAUTAM | M.R. DAS |
| P.P. DUARA | A.M. NOMANI | N.C. PHUKAN | H.R. AHMED CHOUDHURY | GOBIND LAL |
| B.M. GOSWAMI | D.R. GUHA | O.P. BHATI | G. SAHEWALLA | MD. M. ALI SHEIKH |
| U.C. DAS | L.M. KSHETRY | Mrs. MINATI SARMA | L. TALUKDAR | B.C. PATHAK |
| J.K. BARUA | J.K. SARMA | M. SAHEWALLA | P.K. BORA | Mrs. DEEPA BORA |
| ANIL SARMA | JOGINDER SINGH | F.H. LASKAR | G.D. DUTTA | R. N. CHOUDHURY |
| D.N. CHOUDHURY | M. SINGH | N.A. KHANDAKAR | A. MAJID | Mrs. MILLIE HAZARIKA |
| P.K. GOSWAMI | S.S. SHARMA | ASWINI THAKUR | Ms. R. CHAKRAVORTTY | DEBESH SARMA |
| B.R. DAS | B. PRASAD | A. SABUR CHOUDHURY | P.K. MUSAHARI | SAURAV KATAKI |
| D.K. BHATTACHARYYA | N.C. DAS | P.N. DEKA | A.C. SARMA | ABDUL HAI |
| P.C. DEKA | B. KALITA | G.K. BHATTACHARYYA | S.P. ROY | GAUTAM UZIR |
| V.K. DEWAN | L.P. DUTTA | A.K. DAS | D.K. KAKATI | Mrs. MANJULA DAS |
| P. PRASAD | K.K. DAS | B.B. NARZARI | D.K. DAS | B.D. DAS |
| J.M. CHOUDHURY | DR. S.S. HARLALKA | T. VIDYUT BIKASH | PRADIP KHATANIAN | Mrs. REETA BORBORA |
| A.C. BORA | AMAL KR. BARUAH | B.N. SHARMA | Mrs. KALPANA YADAV | A.K. JAIN |
| A.K. BHATTACHARYYA | R.D. LAL | FAIZNUR ALI | DR. B.P. TODI | T.C. PATHAK |
| B.M. MAHANTA | S.L. TULSHYAN | D.R. BORA | VIJAY HANSARIA | H.K. ROY |
| A.K. PHOOKAN | A. AHMED | R.L. YADAV | R.C. SANCHETI | M.H. RAJBARBHUAN |
| D.K. TALUKDAR | K.C. MAHANTA | DR. Y.K. PHUKAN | J.P. BORA | Mrs. J. B. KHARBHIGH |
| D.K. HAZARIKA | B.R. DEY | NILAMANI GOSWAMI | R.P. SARMA | S.S. GOSWAMI |
| N. CHAKRAVARTY | B. CHOUDHARY | PROFULLA ROY | UTPAL DAS | DAMODAR CHOUDHURY |
| N.N. SAIKIA | A.K. CHAUDHURI | H.N. SARMA | D.R. GOGOI | D.C. NATH |
| C.R. DE | PARBIN KR. DAS | D.K. MISHRA | K.H. CHOUDHURY | Mrs. SHARIFA A. SAIKIA |
| T.S. DEKA | P.C. GAYAN | R.C. SAIKIA | A.K. PURKAYASTHA | D. BHAGABATI |
| A.S. BHATTACHARJEE | S.N. SAIKIA | AMITAVA ROY | BALINDRA N. SARMA | JAGADISH SHARMA |
| SK. CHAND MOHAMMAD | R. SHARMA | Mrs. BINAYA DUTTA | N.S. DEKA | P.S. DEKA |
| T.N. PHOOKAN | M.K. BHATTACHARYYA | A. SAMAD CHOUDHURY | KAMAL AGARWAL | N.R. PHOOKUN |
| D.C. SARMA | PRADIP DAS | PRADIP KR. GOSWAMI | PRABIR CHOUDHURY | K.P. PATHAK |
| K.C. MEDHI | B.K. ACHARYYA | KHAIRUL BASAR | D. AGARWAL | A.K. THAKUR |
| S.L. BHATRA | N.Z. AHMED | A.C. BURAGOHAIN | J.C. DAS | A.K. GOSWAMI |
| K.C. DAS | G.P. BHOWMICK | M.Z. AHMED | A.C. BORBORA | S.S. DEY |
| S.N. CHETIA | DR. HAREN DAS | GURUMOORTHY GOPAL | JASABANTA DEB | DIGANTA DAS |
| K.R. PATHAK | V.K. BHATRA | Mrs. JHARNA BORAH | B.K. JAIN | Mrs. BANDANA ACHARYA |
| SHAUKAT ALI | D.C. DUTTA | SAMNUR ALI | K. RAHMAN | DILIP CHOUDHURY |
| A.F.G. OSMANI | C.K. SARMA BARUA | B.L. SINGHA | N. MOHAMMAD | HASIBUR RAHMAN |
| SAILEN MEDHI | S.L. JAIN | N.D. SARKAR | P.C. GOSWAMI | S.P. MAHANTA |
| S.M. CHOUDHURY | K.K. BHATRA | L.P. SARMA | APURBA SARMA | Mrs. M.D. CHOUDHURY |

X 29

VAKALATNAMA

IN THE GENERAL ADMINISTRATIVE TRIBUNAL, GAUHATI BENCH : GUWAHATI

Original Application No: of 1995

Rohini Da

Applicant.

—VS—

Union of India & Ors.

Respondents:

I have entered appearance in the above case on behalf of the Union of India and other Respondents on this th day of of 199

C. Shaukat Ali
(MD. SHAUKAT ALI) 4/5/95

Sr. Central Govt. Standing Counsel
Central Administrative Tribunal
Gauhati Bench.

*Central Govt Standing Counsel
Central Administrative Tribunal
Gauhati Bench, Gauhati.*

NO. 41/94 - STG-II

New Delhi, dated the 27th May, 1994.

ORDER

Subject: Promotion and posting of Junior Telecom Officers to TES Group-B.

Member Telecommunications Commission is pleased to appoint the Junior Telecom Officers as per the list enclosed to Telecommunication Engineering Service, Group-B from the date they take over the charge of the post and until further orders and to post them in the Circles/Districts/Units etc. as indicated against their names.

2. The head of Circle concerned shall decide the section of posting of officers allotted to him within 20 days from the date of receipt of this order. All the officers concerned shall be required to join the new assignment within 40 days from the date of issue of posting orders failing which the orders of promotion in respect of such officers shall be cancelled without any further notice.

3. In case any disciplinary/vigilence case pending against any of the official mentioned in the list of officers in respect of any of these officers any punishment like stoppage of increment/promotion etc. is current, the said should be reported to the office immediately and the concerned officers should not be promoted or relieved for posting without specific order from this office.

Abdul
Buk

Contd.... P/2.

4. The heads of circle concerned shall obey that no leave is granted to them of the officials promoted till they join their new station ~~or~~ posting circle/districts unit etc. and the posting of the officers shall also not be withheld on the ground ~~as~~ that the officials has submitted a representation for change of posting.

5. The heads of circule concerned shall furnish a consolidated list of officers indicating thaie date of release/joining and daae of issue of posting order immediately on expiry of period mentioned in para 2 above. Charge report need not be endorsed to this office.

6. Proforma promotion orders of following officers out of cadre and be issued seperately. The posting ofdess shall be given on the ~~representation~~ to parent department.

*A. H. S.
Bal*

11
32/15

Page No.
123/23

| SL. NO. | ST. NAME OF THE OFFICER | REC. UNIT | PRESENT POSTING | PAST POSTING | PROMOTION |
|---------|----------------------------------|-----------|-----------------|--------------|-----------|
| 1301 | 18531 B.L. CHAUHAN | RJ | RJ | RJ | |
| 1302 | 18532 A.L. CHANDORA | RJ | RJ | RJ | |
| 1303 | 18533 SINGH K.P. | MTNL BY | MTNL BY | MTNL BY | |
| 1304 | 18534 PARTHA PRATIM MUKHERJEE | WB | CGMM, CAL | CGMM, CAL | |
| 1305 | 18535 KAMALENDU KR. DAS | OR | OR | OR | |
| 1306 | 18536 JAYASEELAN A. | MTD | MTD | MTD | |
| 1307 | 18537 ANIL CHANDRA DUTTA | WB | WB | WB | |
| 1308 | 18538 MAHENDRA KUMAR | BR | BR | BR | |
| 1309 | 18539 TIWARI S.P. | MTNL BY | MTNL BY | BRBRATT | |
| 1310 | 18540 BIMALENDU GHOSH | WB | WB | WB | |
| 1311 | 18541 Md. GHOUSE MOHIUDDIN | AP | CGMM, MS | CGMM, MS | |
| 1312 | 18542 APURBA KUMAR BOSE | WB | WB | WB | |
| 1313 | 18543 DAMBARUDHAR PANDA | OR | WB | WB | |
| 1314 | 18544 SADHAN KUMAR GHOSH | CTD | OR | OR | |
| 1315 | 18545 VISWAMBARAN NAIR.A | KR | CTD | RTEC, CAL | |
| 1316 | 18546 SINGH K.N. | MTNL BY | KR | T&D | |
| 1317 | 18547 SUBODH KUMAR CHAKRABORTY | WB | MTNL BY | MTNL BY | |
| 1318 | 18548 NARKHEDE S.R. | CGMM, CAL | WB | WB | |
| 1319 | 18549 S.K. KARKHANIS | MTNL BY | MTNL BY | MTNL BY | |
| 1320 | 18550 JAGADISH BHATTACHARJEE | MH | MH | MH | |
| 1321 | 18551 HIRENDRA NATH | AS | AS | AS | |
| 1322 | 18552 BRIJBHARI LAL | AS | AS | CGMM, CAL | |
| 1323 | 18553 SALIL PANCHANAN | MTNL BY | MTNL BY | MTNL BY | |
| 1324 | 18554 SURESH CHAND GOEL | WB | CGMTS CA | CGMTS, CA | |
| 1325 | 18555 G. LAKSHMI NARASIMHULU | MTNL, ND | MTNL, ND | MTNL, ND | |
| 1326 | 18556 P.R. CHAUDHARY | AP | CGMM, MS | CGMM, MS | |
| 1327 | 18557 N. RAMACHANDRAN | UP | UP | UP | |
| 1328 | 18558 SONI R.S. | TN | TN | T&D | |
| 1329 | 18559 INDORI M.H. | MP | MP | MP | |
| 1330 | 18560 S.B. KULKARNI | MP | CGMM BY | MP | |
| 1331 | 18561 SATINDER KUMAR KUPANIYAN | MH | MH | MH | |
| 1332 | 18562 NABAGHANA RANA | MTNL, ND | MTNL, ND | TCHO | |
| 1333 | 18563 BHULAN KANTI BHATTACHARJEE | OR | OR | OR | |
| 1334 | 18564 H.V. CARRAO | WB | WB | WB | |
| 1335 | 18565 L.N. MOHARANA | OR | OR | OR | |
| 1336 | 18566 AGRAWAL B.K. | OR | OR | OR | |
| 1337 | 18567 GOPAL SEN | MP | MP | MP | |
| 1338 | 18568 R.S. THAKUR | CTD | CTD | CGMM, CAL | |
| 1339 | 18569 GOBINDA CHANDRA BANIK | NE | TCHO | TCHO | |
| 1340 | 18570 GOPAL CH. GHOSH-II | CTD | CTD | CGMM, CAL | |
| 1341 | 18571 NIRIPENDRA KUMAR BISWAS | WB | WB | WB | |
| 1342 | 18572 ROHINI DAS | WB | WB | WB | |
| 1343 | 18573 SITARAM PATHAK | AS | AS | CGMM, CAL | |
| 1344 | 18574 SUBIR CHAKRABORTY | BR | CGMM, CAL | CGMM, CAL | |
| 1345 | 18575 ASHOK KUMAR DEY | WB | WB | WB | |
| 1346 | 18576 R.P. JAWADE | WB | CGMTS CA | CGMTS, CA | |
| 1347 | 18577 HAROD JAGANNATH | MH | MH | MH | |
| 1348 | 18578 ASESH RANJAN ROY CHAUDHURI | MP | CGMM BY | CGMM BY | |
| 1349 | 18579 G C MOHAPATRA | WB | WB | WB | |
| 1350 | 18580 RANJIT KUMAR DAS | OR | OR | OR | |
| | | WB | WB | WB | |

4.1.2

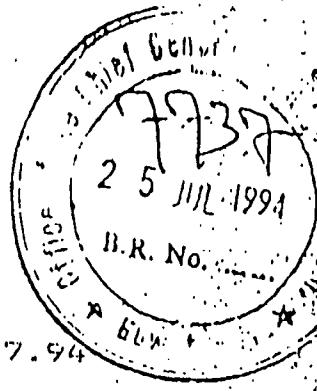
After
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Annex -B

16

No. 2-43/94-STG-II
MINISTRY OF COMMUNICATION
DEPARTMENT OF TELECOMMUNICATIONS
SANCHAY BHAWAN, STG-II SECTION.

Dated:-20.7.94



Subject: Posting on promotion to TES Gr. 'B'.

In partial modification of this office order of no. 2-41/94-STG-II dated 27.5.94 and order of even no dated 3.6.94, the posting order in respect of the officers as per annexure (enclosed) is hereby modified as indicated against their names.

20/7/94
20.7.94

(S.M. KAUSHAL)
ASSISTANT DIRECTOR GENERAL (STG)

Copy to :-

- 1 Chief General Manager, HR/GO/AS/WB/TN Telecom circle.
- 2 Chief General Manager, Mintco. /Project Calcutta.
- 3 Chief General Manager, MTNL-ND
- 4 Chief General Manager, Calcutta Telephone District.
- 5 Sr. DDO, TEC, K.L. Bhawan, New Delhi.
- 6 Account Officer (TA) of the above unit.
- 7 Sr. C.A. TO Adviser (HRD)
- 8 DDO (PERS) / DIR. (ST-I/II) / ADD (STG).
- 9 Guard File / Order Bundle.

Barla
(VINCENT BARLA)
SECTION OFFICER (STG-II)

Abd

Abd

Page No. 1
07/18/93

| SL NO | ST NO | NAME | PREVIOUS POSTING | POSTING ON PROMOTION | TO |
|-------|-------|--------------------------|------------------|----------------------|------|
| 1 | 30822 | K. NAINAR | CGMM, CAL | | TCHQ |
| 2 | 30834 | P. THANGARAJ | CGMM, CAL | | TCHQ |
| 3 | 30843 | T. PRAKASAM | CGMM, CAL | | TCHQ |
| 4 | 30874 | R. SURESH | CGMM, CAL | | TCHQ |
| 5 | 30878 | K. SUDALAI MUTHU | CGMM, CAL | | TCHQ |
| 6 | 30920 | M. HAJA MOHIDEEN | CGMM, CAL | | TCHQ |
| 7 | 30945 | V. S. JEEVAMANI | CGMM, CAL | | TCHQ |
| 8 | 30946 | V. S. NATARAJAN | CGMM, CAL | | TCHQ |
| 9 | 30948 | I. ANWAR | CGMM, CAL | | TCHQ |
| 10 | 31041 | S. SUNDARESAN | CGMM, CAL | | TCHQ |
| 11 | 31101 | R. ELIZABETH RANI | CGMM, CAL | | TCHQ |
| 12 | 31127 | T. ADIVARAHAN | CGMM, CAL | | TCHQ |
| 13 | 31140 | V. VENKATARAMAN | CGMM, CAL | | TCHQ |
| 14 | 31259 | K. SWAMINATHAN | CGMM, CAL | | TCHQ |
| 15 | 31339 | K. MUTHAPPAAN | CGMM, CAL | | TCHQ |
| 16 | 31372 | V. VENKATASUBRAMANIAN | CGMM, CAL | | TCHQ |
| 17 | 31596 | R. RANGARAJAN | CGMM, CAL | | TCHQ |
| 18 | 31790 | S. RAJESHWARI | CGMM, CAL | | TCHQ |
| 19 | 31801 | R. RAJESWARA | CGMM, CAL | | TCHQ |
| 20 | 31806 | M. VENKATESAN | CGMM, CAL | | TCHQ |
| 21 | 31835 | A. RAJU | CGMM, CAL | | TCHQ |
| 22 | 31908 | G. MARUTHIRAO | CGMM, CAL | | TCHQ |
| 23 | 31931 | K. KUMAR | CGMM, CAL | | TCHQ |
| 24 | 33005 | M. LAKSHMANAPERUMAN | CGMM, CAL | | TCHQ |
| 25 | 33039 | R. RAJENDRAN | CGMM, CAL | | TCHQ |
| 26 | 33040 | L. VIJAYKUMAR | CGMM, CAL | | TCHQ |
| 27 | 33041 | K. SATHIYASEETAN | CGMM, CAL | | TCHQ |
| 28 | 33042 | C. NALLADAN | CGMM, CAL | | TCHQ |
| 29 | 33043 | M. BASIKARAN | CGMM, CAL | | TCHQ |
| 30 | 33044 | K. PUNNUSAMY | CGMM, CAL | | TCHQ |
| 31 | 33045 | P. MAHALINGAM | CGMM, CAL | | TCHQ |
| 32 | 33055 | N. KANNIAPPAN | CGMM, CAL | | TEC |
| 33 | 33056 | T. MUNUSAMY | CGMM, CAL | | TEC |
| 34 | 33057 | T. V. ANJANEYAN | CGMM, CAL | | TEC |
| 35 | 33022 | ASAITHAMBI M. | CGMM, CAL | | TEC |
| 36 | 33027 | THANGAVELU S. | CGMM, CAL | | TEC |
| 37 | 33028 | S. C. RAMECHI | CGMM, CAL | | TEC |
| 38 | 33140 | M. MARIAAPPAN | CGMM, CAL | | TEC |
| 39 | 33141 | K. YAGAMBARAN | CGMM, CAL | | TEC |
| 40 | 31569 | KANAI LAL DAS | CGMM, CAL | | TEC |
| 41 | 31572 | KAMILSNAK PUS SRIWASTAVA | CGMM, CAL | | TEC |
| 42 | 31573 | DINESH KR CHANDA | CGMM, CAL | | GJ |
| 43 | 31805 | SWAPAN KR DEY | CGMM, CAL | | GJ |
| 44 | 31836 | KUSADHWAJ BASAK | CGMM, CAL | | GJ |
| 45 | 31841 | BIDYUT GOSWAMI | CGMM, CAL | | GJ |
| 46 | 31771 | RAHUL GUPTA DUTTA | CGMM, CAL | | GJ |
| 47 | 31774 | BINABANDHU SEAL | CGMM, CAL | | GJ |
| 48 | 32255 | ASIT RANJAN BAGCHI | CGMM, CAL | | GJ |

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Annexure to Letter No. 243/94-ST/ST/20
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Page No.
2/10/94

| SL NO | ST NO | NAME | PREVIOUS POSTING | POSTING | MODIFIED ON PROMOTION | TO |
|-------|-------|----------------------------|------------------|---------|--------------------------|----|
| 49 | 32340 | HIRENDRA NATH BISWAS | CGMM, CAL | | | GJ |
| 50 | 32355 | SUNIL KUMAR GHOSH | CGMM, CAL | | | GJ |
| 51 | 32358 | MANAS ROY CHOWDHURY | CGMM, CAL | | | GJ |
| 52 | 32374 | SHYAMAL DUTTA ROY | CGMM, CAL | | | GJ |
| 53 | 32386 | DEBENDRA NATH SARKAR | CGMM, CAL | | | GJ |
| 54 | 32407 | AMITAVA MITRA | CGMM, CAL | | | GJ |
| 55 | 32413 | ASIT BARAN SADHU | CGMM, CAL | | | GJ |
| 56 | 32433 | DILIP KR GHOSH | CGMM, CAL | | | GJ |
| 57 | 32538 | SHISHIR KR MUKHERJEE | CGMM, CAL | | | GJ |
| 58 | 32595 | NARUGOPAL DAS | CGMM, CAL | | | GJ |
| 59 | 32649 | SHYAM SUNDAR BANERJEE | CGMM, CAL | | | GJ |
| 60 | 32651 | MRINAL KANTI DEY | CGMM, CAL | | | GJ |
| 61 | 32642 | SUBRATA DAS GUPTA | CGMM, CAL | | | GJ |
| 62 | 32779 | D.K. MAJUMDAR | CGMM, CAL | | | GJ |
| 63 | 32780 | K.K. MONDOL | CGMM, CAL | | | GJ |
| 64 | 32781 | S.N. CHATTERJEE | CGMM, CAL | | | GJ |
| 65 | 32867 | NIKHIL MONDAL | CGMM, CAL | | | GJ |
| 66 | 32550 | BULGANI BISWAS (Smt.) | CGMM, CAL | | | GJ |
| 67 | 32561 | PUSPA RANI MITRA (Smt.) | CGMM, CAL | | | GJ |
| 68 | 32653 | BHABANI MANDAL (Smt.) | CGMM, CAL | | | GJ |
| 69 | 32850 | KALYANI DHALI (Smt.) | CGMM, CAL | | | GJ |
| 70 | 31535 | AMAL KANTI GUHA | CGMM, CAL | | | GJ |
| 71 | 32563 | ASHOK KR. GARAI | CGMM, CAL | | | GJ |
| 72 | 32930 | NRITENDRA KR. DAS | CGMP, CAL | | | GJ |
| 73 | 33016 | NETAI CH. MAHALDER | CGMP, CAL | | | GJ |
| 74 | 30055 | SHIB NATH CHAUDHARY | CGMP, CAL | | | GJ |
| 75 | 30060 | MANAN MOHAN NASKAR | CGMP, CAL | | | GJ |
| 76 | 31207 | DILIP KUMAR GOSWAMI | CGMP, CAL | | | GJ |
| 77 | 31290 | JYOTI RANJAN DAS CHOWDHURY | CGMP, CAL | | | GJ |
| 78 | 31295 | MOHAN LAL DAS | CGMP, CAL | | | GJ |
| 79 | 31298 | ASOKE KR PAUL | CGMP, CAL | | | GJ |
| 80 | 31300 | SIB NATH MANNA | CGMP, CAL | | | GJ |
| 81 | 31301 | SK MAHMAD ABDULLA | CGMP, CAL | | | GJ |
| 82 | 31302 | KANCHAN KANTI DEY | CGMP, CAL | | | GJ |
| 83 | 31303 | ASIM RANJAN CHATTERJEE | CGMP, CAL | | | GJ |
| 84 | 31304 | ASHISH KR GHOSH | CGMP, CAL | | | GJ |
| 85 | 31307 | SAILAJ MOHAN PAUL | CGMP, CAL | | | GJ |
| 86 | 31309 | KUNAL ROY | CGMP, CAL | | | GJ |
| 87 | 31310 | SIB SANKAR ROY | CGMP, CAL | | | GJ |
| 88 | 31316 | KAMAL CHATTOPADHYAY | CGMP, CAL | | | GJ |
| 89 | 31324 | PRATIKA CH DUBNATHI | CGMP, CAL | | | GJ |
| 90 | 31335 | SANTOSH KR DEY | CGMP, CAL | | | GJ |
| 91 | 31364 | PRATIBHA SAHA (GJ) | CGMP, CAL | | | GJ |
| 92 | 31386 | BIMAL CH SAHA | CGMP, CAL | | | GJ |
| 93 | 31443 | BIMAL JUNU | CGMP, CAL | | | GJ |
| 94 | 31459 | CHITRA SARKAR SAHA | CGMP, CAL | | | GJ |
| 95 | 31470 | FANIJI KR DAS-I | CGMP, CAL | | | GJ |
| 96 | 31522 | ARUNODAY SANKAR ROY | CGMP, CAL | | | GJ |

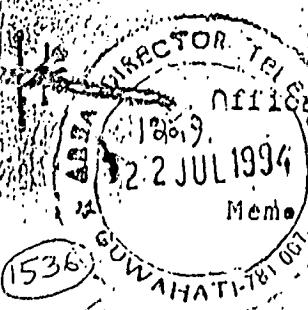
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| SL. NO. | ST. NO. | NAME | PREVIOUS POSTING | POSTING ON PROMOTION |
|---------|---------|--------------------------|------------------|-------------------------|
| 97 | 31529 | SUNIL KUMAR GHOSH | CGMP, CAL | HR |
| 98 | 31550 | SAMIR KUMAR SARKAR | CGMP, CAL | HR |
| 99 | 31564 | SAMAK NATH CHATTOPADHYAY | CGMP, CAL | HR |
| 100 | 31569 | SUKUMAR PAL | CGMP, CAL | HR |
| 101 | 31570 | NITYANANDA PAL | CGMP, CAL | HR |
| 102 | 31577 | NIRODE KR ROY | CGMP, CAL | HR |
| 103 | 31586 | BISWAJIT GUHA | CGMP, CAL | HR |
| 104 | 31587 | PANNALAL BHOWMICK | CGMP, CAL | HR |
| 105 | 31588 | JITESH RANJAN GUHA | CGMP, CAL | HR |
| 106 | 33293 | KM. GEETA ROY | CGMP, CAL | HR |
| 107 | 18630 | UTPAL KR SANYAL | CGMP, CAL | HR |
| 108 | 18635 | ANPIKA CHARAN PAL | CGMP, CAL | CTD |
| 109 | 18639 | TUSHAR KR DEY | CGMP, CAL | NETF |
| 110 | 18646 | PATIT PABAN NANDY | CGMP, CAL | NETF |
| 111 | 18647 | PRANAB KUMAR KUNDU | CGMP, CAL | NETF |
| 112 | 18651 | AKUN SANKAR MAJUMDAR | CGMP, CAL | NETF |
| 113 | 18654 | BANIPRASAD CHATTERJEE | CGMP, CAL | NETF |
| 114 | 18655 | TAPAN KR NANDAN | CGMP, CAL | NETF |
| 115 | 18664 | NABENDU KHAN | CGMP, CAL | NETF |
| 116 | 18665 | TAPAN KR SARKAR-II | CGMP, CAL | NETF |
| 117 | 18668 | BIRLINDRA KUMAR NAG | CGMP, CAL | NETF |
| 118 | 18669 | DULAL KANTI GHOSH | CGMP, CAL | NETF |
| 119 | 18671 | GOUTAM GUHA | CGMP, CAL | HR |
| 120 | 18673 | AMAL KR CHANDRA | CGMP, CAL | HR |
| 121 | 18675 | PARIMAL SENGUPTA | CGMP, CAL | HR |
| 122 | 18670 | PRODIP KR BOSE | CGMP, CAL | HR |
| 123 | 18693 | ALOKE BASU | CGMP, CAL | HR |
| 124 | 18719 | BIMAL KR CHAKRABORTY | CGMP, CAL | HR |
| 125 | 18722 | GOPI DULAL CHATTOPADHYAY | CGMP, CAL | HR |
| 126 | 18745 | AMIYA BHUSAN MONDAL | CGMP, CAL | HR |
| 127 | 18749 | MADHUSUDAN ADHIKARI | CGMP, CAL | HR |
| 128 | 18773 | KAMAL KANTI GANGOPADHYAY | CGMP, CAL | HR |
| 129 | 18780 | SHYAMAL KRISHNA BHOWMIK | CGMP, CAL | HR |
| 130 | 33157 | MOTI LAL | CGMP, CAL | HR |
| 131 | 33161 | OM PARIKASH | TEC | MTNL, ND |
| 132 | 33163 | JAGDISH PARSAD | TEC | MTNL, ND |
| 133 | 18738 | ASHOK KUMAR TEHRI | TEC | MTNL, ND |
| 134 | 33167 | RAJ KUMAR | MTNL, ND | MTNL, ND |
| 135 | 10561 | S.K. KAUPANIYAN | TEC | TCHO |
| 136 | 32954 | ACHYUT CH. BAISHYA | TCHO | MTNL, ND |
| 137 | 18572 | ROHINI DAS | NE | MTNL, ND |
| 138 | 19124 | KHAGAN CH. BURMAN | CGMM, CAL | AS |
| 139 | 32984 | RAM KUMAR SHARMA | CGMM, CAL | AS |
| 140 | 32942 | BADAL CH. DAS | TCHO | AS |
| 141 | 33178 | JOGINDER PAL | CGMP, CAL | MTNL, ND |
| 142 | 32375 | MS. AMITA | TEC | WB |
| | | | TCIIQ | MTNL, ND |
| | | | | MTNL, ND |

20/7/94



DEPARTMENT OF TELECOMMUNICATIONS.
Officer of the Chief General Manager, Assam Telecom Circle,
Guwahati, Assam - 781007
22 JUL 1994
Memo No. STES-5/2/Part.III/15 dated at Guwahati, the 18.7.94.

In pursuance to D.O.T New-Delhi memo No. 2-41/94-STG-II dated 27.5.1994 and 2-43/84-STG.II dated 316.94 the
Chief General Manager, Assam Telecom Circle, Guwahati
is pleased to appoint the Junior Telecom Officers as per
the list enclosed to Affiliate in the TES Group 'B' from
the date they take over the charge of the post until
further orders.

The promotion of the JTOS are, however, subject to
the final decision which may be taken on SLP/Writ petition
pending before the Supreme Court/ CATs of India.

If any disciplinary case is pending against any
of the JTOS or where in respect of any of the officials, any
punishment like stoppage of increment/promotion is current
the concerned JTC should not be promoted or relieved for
posting. The details of such case should be immediately reported
to this office.

It must be ensured that the JTOS are immediately
relieved from the present charge for their new assignment. Where
the postings are not indicated the JTOS should directly report
to the concerned station of posting. In other cases the JTOS
should be relieved immediately with instructions to report
to CGM, TF, Guwahati, Director Mtce, ETR, Guwahati, Director, Satt.
Project, Guwahati and Director, QA, Calcutta for further postings.

There will be no fixation of pay for those JTOS
who are already in the scale of pay of Rs. 2000 - 3500/- Pay
of the JTOS in the scale of pay of Rs. 1640- 2900/- will be
fixed under Rule FR.22(C) (old).

The place/unit of postings are shown against the
name of the JTOS.

Compliance should be reported.

R. N. Panda
(R. N. Panda)
Deputy General Manager (A)
Assam Telecom Circle, G.H.Y.

contd...2...

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BNL

20
21
Ss Copy forwarded to :-

1. The D.O.T, New-Delhi, Sanchar Bhavan, for favour of information.
2. The Chief General Manager, N.E.Task Force, Circle. He is requested to decide and communicate the posting of the JTOs allotted to his circle on promotion.
3. Chief General Manager, Maintenance ETR, Calcutta. He is requested to communicate the place of posting of the JTOs allotted to his circle on promotion.
4. Director, Microwave Mtce. ETR, Guwahati for information and necessary action.
5. Director, QA, Eastern Region, Calcutta. This has a reference to CGM, QA, Bangalore letter No. ST-4/2/XX dated 16.6.1994.
6. Director, Sattalite Project, Guwahati for information and necessary action.
7. Telepm. District Manager, Guwahati. for follow-up action and compliance report.
- 8-9. The Area Manager Telecom. Guwahati/Dibrugarh for follow-up action and compliance report.
- 10-16. All T.D.E.s for information, follow-up action and compliance report.
17. R.E.M., Guwahati for similar action.
18. A.E.(MIS) C.O. He is requested to release Shri S.K. Bhattacharjee for the new assignment.
- 19-20. Officers concerned.
- 121-135. PF of the officers allotted to Assam Telecom.Circle.
136. A.O.(A&E), Circle Office, Guwahati.
137. Guwud File.
138. Spare.

(K. S. K. P. Sharma)
for Chief General Manager
Assam Telecommunications Circle
Guwahati-781007.

| 1 | 2 | 3 | 4 | 5 |
|-----|-------------------------|-------|----------|-------------|
| 34. | Shri B.Indra Prasad | 30080 | REM/GH | Q.A. Circle |
| 35. | Shri B.K.Singha | 30090 | DR SSA | -do- |
| 36. | Shri S.K.Sikdar | 30133 | NE TF | NE TF |
| 37. | Shri R.K.Das Roy | 30139 | NE SSA | NE TF |
| 38. | Shri P.C.Dey | 30150 | NE SSA | NE TF |
| 39. | Shri Kajal Kajal Chanda | 30157 | JRT SSA | NE TF |
| 40. | Shri K.B.Dhar | 30195 | JRT SSA | NE TF |
| 41. | Shri A.S.Deb | 30253 | NE TF | NE TF |
| 42. | Shri H.K.Dey | 30263 | REM/GH | NE TF |
| 43. | Shri H.Choudhury(I) | 30269 | DR SSA | NE TF |
| 44. | Shri R.N.Mitra | 30276 | CGMM/CAL | CGMM/CAL |
| 45. | Shri Damodar Sarma | 30279 | -do- | -do- |
| 46. | Shri P.J.Saha | 30281 | TDM/GH | N.E. TF |
| 47. | Shri K.K.Dey | 30317 | N.E. TF | N.E. TF |
| 48. | Shri P.M.Prasad | 30436 | CGMM/CAL | CGMM/CAL |
| 49. | Shri Uogendra Deka | 30437 | CGMM/CAL | N.E. TF |
| 50. | Shri Phanidhar Das | 30446 | CGMM/CAL | CGMM/CAL |
| 51. | Shri B.Bhagabati | 30448 | -do- | -do- |
| 52. | Shri P.K.Deb | 30453 | N.E. TF | N.E. TF |
| 53. | Shri S.K.Das | 30491 | REM/GH | CGMM/CAL |
| 54. | Shri N.K.Bardhan | 30494 | CGMM/CAL | CGMM/CAL |
| 55. | Shri S.C.Dutta | 30517 | -do- | -do- |
| 56. | Shri M.K.Saha | 30561 | REM/GH | N.E. TF |
| 57. | Shri A.B.Chattapadhyay | 30570 | BNG SSA | N.E. TF |
| 58. | Shri Monobrata Biswas | 30583 | DR SSA | N.E. TF |
| 59. | Shri K.P.Singh | 30761 | TDM/GH | N.E. TF |
| 60. | Shri P. Mukherjee | 30922 | DR SSA | N.E. TF |
| | | 31040 | NGG SSA | N.E. TF |

Contd.... 3/-

| SL. NO. | NAME OF THE J.T.O. | STAFF NO. | UNIT OF POSTING AT PRESENT | NAME OF UNIT OF ALLOTMENT | POSTING ON PROMOTION |
|---------|----------------------------|-----------|------------------------------|---------------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Shri Gopal Ch. Das | 17253 | BNG SSA | ASSAM CIRCLE | C.O. GH. |
| 2. | Shri Ashok Kr. Nath | 17266 | TZ SSA | -do- | AE (TP) TZ. |
| 3. | Smt. Sikha Deb | 17332 | DR SSA | -do- | AE (COM) DR. |
| 4. | Shri Dipendra Nath Goswami | 17434 | SAT, PROJECT | SAT. PJT. | |
| 5. | Shri Sandip Sen | 17451 | TDM GH | ASSAM CIRCLE | TDM GH |
| 6. | Shri Sujit Kr. Nagh. | 17505 | CGMM CAL | CGMM CAL | AE (UHF) HLF. |
| 7. | Shri Alok Kar | 17538 | TDM GH | ASM CL. | TDM GH. |
| 8. | Shri Amarendra Nath Deb | 17559 | DR SSA | -do- | AE (PLG) DR. |
| 9. | Shri Pabitra Kr. Roy | 17679 | SC SSA Vice. P.D. Kumar, Tfd | -do- SDOT SC | AE (UHF) AE (SP), SC |
| 10. | Shri Mohan Ch. Modok | 17727 | TDM GH Vice. H. Chakraborty | -do- | AE (E1OB) JRT. |
| 11. | Shri Pravash Ch. Sur | 17735 | DR SSA | -do- | AE (INSN.) DR. |
| 12. | Shri Debabrata Das | 17742 | ANT GH | -do- | AE (INSN.) SC. |
| 13. | Shri Maheswar Bhuyan | 17778 | TZ SSA | -do- | AE (COM) TZ. |
| 14. | Shri Ashish Kr. Nag. | 17904 | SC SSA | -do- | SDOT HLK. |
| 15. | Shri Jyotirmoy Paul | 17972 | CGMM CAL | CGMM CAL | AE (UHF) HLK. |
| 16. | Shri B. Chakraborty | 17991 | TDM GH | ASM. CL. | AE (COM) NGG. |
| 17. | Shri Biman Ch. Kakati | 18291 | JRT SSA | -do- | AE (CONS) JRT. |
| 18. | Shri Himadri Sinha | 18315 | AMT GH Vice. P.C. Phukun Tfd | -do- AE (COM) BNG. | AE Cable |
| 19. | Shri Amzad Ali | 18407 | BNG SSA | -do- | AE (TP) BNG. |
| 20. | Shri A.K. Chanda | 18416 | CTTC GH | N.C.E-TF | |
| 21. | Shri J. Bhattacharjee | 18550 | TDM GH | ASM. CL. | TDM GH. |
| 22. | Shri Hirendra Nath | 18551 | DR SSA | CGMM CAL | AE (UHF) DR. |
| 23. | Shri R. R. Das | 18582 | CGMM GHX | | |
| 23. | Shri G.S. Banik | 18609 | SC SSA | -do- | AE (UHF) JRT. |
| 24. | Shri R.S. Singh | 18615 | RTTC PATNA | RTTC PATNA | |
| 25. | Shri U.C. Adhikari | 18876 | BNG SSA | CGMM CAL | AE (UHF) GLT. |
| 26. | Shri A. Mazumder | 18958 | TDM GH | -do- | AE (UHF) TSK. |
| 27. | Shri D.C. Hazarika | 19123 | DR SSA | -do- | AE (UHF) NMP. |
| 28. | Shri K.C. Barman | 19124 | TDM GH | -do- | AE (UHF) DPU. |
| 29. | Shri B.C. Baruah | 19125 | TDM GH | -do- | AE (UHF) BRJ. |
| 30. | Shri Durgeswar Borah | 19126 | CGMM CAL | -do- | AE (UHF) NLP. |
| 31. | Shri J.N. Sonowal | 19127 | CGMM CAL | -do- | AE (UHF) DJN. |
| 32. | Shri K. Deori | 19128 | -do- | -do- | AE (UHF) DIG. |
| 33. | Shri L.R. Boro | 19129 | -do- | -do- | AE (VFT) GH. |

| 1. | 2 | 3 | 4 | 5 | 6 |
|-----|------------------------|-------|----------|----------|---|
| 61. | Shri S.K.Bhattacharjee | 31472 | C.O./GH | N.E. TF | |
| 62. | Shri Md. T. Ahmed | 31516 | BNG. SSA | N.E. TF | |
| 63. | Shri D.D.Mazumder | 31808 | SC SSA | N.E. TF | |
| 64. | Shri T.K.Bhattacharjee | 31842 | TDM/GH | N.E. TF | |
| 65. | Shri D.P.Chakraborty | 31844 | DR SSA | N.E. TF | |
| 66. | Shri B.B.Dutta | 31848 | TDM/GH | N.E. TF | |
| 67. | Shri M.K.Bhattacharjee | 31854 | TZ SSA | N.E. TF | |
| 68. | Shri U.K.Bhattacharjee | 32307 | TDM/GH | N.E. TF | |
| 69. | Shri R.K.Mallah | 32938 | SC SSA | N.E. TF | AE(E10B)SH- -vice Shri S.C.Nath transferred. |
| 70. | Shri A.C.Baishya | 32954 | TDM/GH | N.E. TF | AE(CONS)IMP- -vice Shri C.K.Deb transferred. |
| 71. | Shri B.C.Borah | 32972 | TDM/GH | N.E. TF | AE(C-DOT)KOM. |
| 72. | Shri D.K.Purkayastha | 33008 | SC SSA | N.E. TF | ADT(G)CO/SH. |
| 73. | Shri K.R.Das | 33189 | TDM/GH | N.E. TF | AE(GRP)Aizwal. |
| 74. | Shri B.Suklabaidya | 33190 | CTSD/GH | N.E. TF | ADT(BLDG)CO/SH. |
| 75. | Shri Indrajit Das | 33191 | CGMM/CAL | N.E. TF | AE(PLG)TDM/ITA. |
| 76. | Shri N.C.Sutradhar | 33192 | TDM/GH | N.E. TF | |
| 77. | Shri A.K.Medhi | 33193 | SAT PJT. | N.E. TF | AE(GRP)Will- um Nagar. |
| 78. | Shri D.C.Mudoi | 33194 | CGMM/CAL | N.E. TF | |
| 79. | Shri N.C.Baishya | 33195 | CGMM/CAL | N.E. TF | |
| 80. | Shri R.K.Roy | 33196 | SC SSA | N.E. TF | |
| 81. | Shri S.C.Das | 33197 | N.E. TF | N.E. TF | AE, TDM/IMP. |
| 82. | Shri Hiranya Kr.Baruah | 33198 | CGMM/CAL | CGMM/CAL | |

GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS

Annex-D 25

NO. TDM/X-10/13/10/1

DATED, 25-6-74

15/7/74

MEMORANDUM

The President/undersigned proposes to hold an inquiry against Shri. Roshan Devi, I.C.S. under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexures ~~III & IV~~).

2. Shri Roshan Devi is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

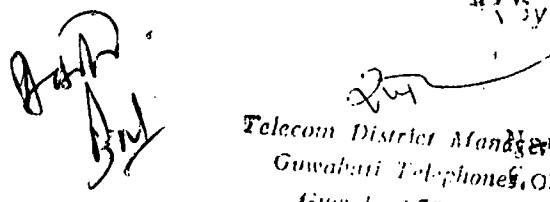
3. He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

4. Shri Roshan Devi is further informed that if he does not submit his written statement of defence on or before the date specified in Para-2 above, or does not appear in person before the Inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS (CCA) Rules, 1965, or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him ⁱⁿ _{parte}.

Attention of Shri Roshan Devi is invited to Rule 20 of the Central Civil Services (Conduct) Rule 1964, under which no Government Servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri Roshan Devi, I.C.S. is aware of such a representation and that it has been made at his instance. Action will be taken against him for violation of Rule 20 of the C.S. (Conduct) Rule, 1964.

The receipt of the Memorandum may be acknowledged.

"(By order and in the name of the
President)*.


Telecom District Manager and Designation of the
Guwahati Telephone Competent Authority.
Guwahati 781001

~~DELET~~ ARTICLE OF CHARGE TO BE FRAMED AGAINST SHRI ROHINI DAS, 43
JTO O/O THE S.D.O. (PHONES) EAST, AMBARI, GUWAHATI.

While Shri Rohini Das, presently posted and functioning as Jr. Telecom. Officer (Phones) under S.D.O. (Phones), East, ~~Ambari~~, Guwahati, during the year 1992-93 failed to maintain absolute integrity and devotion to duty in as much as he got installed four nos. of telephones in Noonmati area to four fictitious persons without properly verifying the genuineness of these subscribers. As a result of which, an amount of Rs 2,24,839.00 is outstanding against the aforesaid four telephones and there is no chances of recovery of the said amounts by the Telecom. Department.

By the above acts, Shri Rohini Das, J.T.O. has contravened the provisions of Conduct Rules applicable on the charge official.

*Asstt
Box*

DRAFT STATEMENT OF IMPUTATION OF MISCONDUCT IN SUPPORT OF CHARGE
 TO BE FRAMED AGAINST SHRI ROHINI DAS, JTO, O/O THE S.D.O.PHONES,
 (EAST) AMBARI, GUWAHATI.

WV

It is alleged that Shri Rohini Das, JTO Phones under SDOPhones (East), Ambari, Guwahati during 1992-93, failed to maintain absolute integrity and devotion to duty.

It is alleged that as per procedure, it is the duty of Shri Rohini Das, JTO, Phones to verify the genuineness of the subscribers by examining ration cards etc. before installing new telephones connections, on receipts of the Advice Notes from the O/o the TDM Guwahati.

It is alleged that Shri Rohini Das failed to verify the genuineness of four subscribers, viz, S/Sh.S.K. Das, M.K. Kalita, Iten Das and Anil Kalita, on receipts of the Advice Notes received from the O/O the T.D.M. Guwahati before installing of the Telephones in their names at Noonmati, Guwahati. Shri Rohini Das only directed Shri Damodhar Sarmah, Sub-Inspector, Phones to install the telephones and he never visited the places, when the said telephones were installed.

It is alleged that the phone Nos. 50041, 50042, 50123 and 50124 installed as such, were utilised by different PCO's of Guwahati in diverting the long distance calls booked in the said PCO's. By the above acts, the PCO's cheated the Telecom. Department to the tune of several lakhs of rupees.

It is alleged that the subscribers of the aforesaid telephones were fictitious persons and huge amounts are outstanding against the said telephones. There is no chance of recovery of the outstanding amounts. The details of outstanding amounts against each phones are detailed below :-

| | |
|----------------------|--------------------------------------|
| 1. | Telephone No. 50041 = Rs 72,254.00 |
| 2. | Telephone No. 50042 = Rs 20,750.00 |
| 3. | Telephone No. 50123 = Rs 534.00 |
| 4. | Telephone No. 50124 = Rs 1,31,261.00 |
| <hr/> Rs 2,24,839.00 | |

It is alleged that from 3/2/93 to 5/2/93, telephone Nos. 50041 and 50042 were kept under observation alongwith the telephones of some PCO's of Guwahati and the MLOE printout also confirmed diversion of numerous long distance calls booked from different PCO's through these two telephones.

It is alleged that due to lack of devotion to duty on the part of Shri Rohini Das, the Telecom. Department was put to a loss to the tune of Rs 2,24,839.00.

cont/-2...



By the above acts, Shri Rohini Das, JTO, Phones has contravened the Provisions of Conduct Rules applicable on the charged official.

us

GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS

NO. TCM/X-20/93-94/3

DATED. 21-7-94

28
Annex-E
29

MEMORANDUM

The President/undersigned proposes to hold an inquiry against Shri Rohini Das, J.T.O., D.O.T. Guwahati, under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexures III & IV).

2. Shri Rohini Das, J.T.O. is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

4. Shri Rohini Das, J.T.O. is further informed that if he does not submit his written statement of defence on or before the date specified in Para-2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS (CCA) Rules, 1965, or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him ^{ex parte}.

5. Attention of Shri Rohini Das, J.T.O. is invited to Rule 20 of the Central Civil Services (Conduct) Rule 1964, under which no Government Servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri Rohini Das is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the CS (Conduct) Rule, 1964.

The receipt of the Memorandum may be acknowledged.

"(By order and in the name of the President)*.

Name and Designation of the Competent Authority. ^{Qu} Manager.

Abd.
Dmt

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4X

~~4X~~ Statement of Imputation in support of Draft Article of Charge to be framed against Shri Rohini Das, J.T.O.Deptt. of Telecom. Gauhati.

.....

It is alleged that Shri Rohini Das was posted and functioning as Junior Telecom. Officer at Noonmati Telephone Exchange, Deptt. of Telecom during 1992-93 and his duties/ responsibilities includes proper verification of the genuineness of the subscribers by verifying Ration Card etc. before installing the new connection.

It is alleged that Sri Rohini Das neither verified the genuineness of the subscribers S/Sri S.K.Das, M.K.Kalita, Iten Das and Anil Kalita nor ascertained whether the telephone Nos. 50041, 50042, 50123 and 50124 were ~~mark~~ actually used by the genuine subscribers and installed as well as allowed these telephones to be operated by M/S Sharma Tele Service and other PCOs for re routing long distance calls from these un-authorized installed telephones in the name of fictitious persons by others thereby causing huge loss to the deptt.

It is alleged that M/S Sharma Tele Service, A.T.Road, Gauhati was re-routing long distance calls through Telephone Nos 50041 and 50042 installed in one and the same premises at Noonmati for a considerable period and was the operators, operating the telephones No. 50041, 50042 as well as the telephone of M/S Sharma Tele Service (PCO) were caught red handed while long distance calls are diverted from the said PCO and such diversion was also confirmed by salverprint out (MLOE) which was used for electronic observation.

It is alleged that as a result of such diversion the deptt. of Telecom was put a loss of Rs.93,044.00 i.e. the outstanding bill amount against Telephone No. 50041 and 50042, installed in the name of non existance persons, the chance of recovery of which very remote.

It is alleged that in the process M/S Sharma Tele Service, A.T.Road, Gauhati was allowed undue pecuniary advantage at the cost of department, which otherwise could have been prevented had Sri Rohini Das, JTO caused verification regarding the genuineness of the subscribers and detect the malpractices being committed within his jurisdiction.

The aforesaid omission and commission on the part of Sri Rohini Das, constitute grave misconduct, negligence and lack of devotion to duty, doubtful integrity which is unbecoming of a Govt. servant in contravention of the Rule 3(I)(II)&(III) of CCG (CCA) Conduct Rule, 1965.

[Signature]

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u/s

Draft Article of Charge to be framed against Shri Rohini Das,
J.T.O. Deptt. of Telecom, Guwahati.

Whereas it is alleged that Shri Rohini Das while posted and functioning as J.T.O., Noonmati Telephone Exchange, during the period 1992-93 failed to maintain absolute integrity and devotion to duty in as much as he allowed installation of telephones at Noonmati without any verification and thereby facilitated unauthorised use of the said telephones for commercial purpose causing loss to the department.

Sri Rohini Das by the aforesaid commissions and commissions contravened the provisions of Rule 3(i)(ii)&(iii) of C.C.C(CCA) conduct Rule 1966.

*JGD
BD*

To

The Chief General Manager
Assam Telecom Circle
Dibrugarh
Guwahati - 781007

Annex-F
3A

(through proper channel) 49

SUB : Prayer for posting on promotion

Respected Sir,

Most humbly I would like to state the following few lines before your goodself for sympathetic consideration and favourable action :-

- 1 That Sir, I have been promoted to TES Gr-B vide DOT Order No. 2-41/94-STG/II dated 27.05.94 and allotted Staff No. 18572.
- 2 That Sir, your good office has issued subsequent posting order for all other officials enlisted in the same order on 18.07.94 and my name did not appear in that list.
- 3 That Sir, on 21.07.94 I have received two charge-sheets on the same charges (enclosed as Annexure-I) dated 15.07.94 and 21.07.94 respectively from TDM, Guwahati.
- 4 That Sir, I have replied the charge-sheets on 23.07.94 nullifying all the charges framed (copy of reply is enclosed as Annexure-II) which appear to be fabricated against me.
- 5 That Sir, the charges appeared against me was not due to lack of my devotion to duty and I have become a victim of the situation.
- 6 That Sir, I shall be in a better position to serve the department and the public with sincerity and efficiency if I get my legitimate promotion.
- 7 That Sir, I shall be liable to the disciplinary proceedings even if I get my promotion.

....2

[Signature]

[Signature]

8 That Sir, in view of the above, I beg to point out that :-

a) On 27.05.94 the DOT's order for promotion was issued after all formalities being observed for vigilence clearance and as such no vigilence case was pending against me as on 27.05.94.

b) I received both the charge-sheets on 21.07.94 (dated 15.07.94 and 21.07.94) and hence I feel aggrieved to notice that my name has been dropped from the posting list no. STES-5/2/P-III/15 issued on 18.07.94 discriminately, without showing reason whatsoever for withholding the promotion.

c) The case referred to in the charge-sheet relates to the period 1992-93. Had the charge-sheet been issued during that period, the case would have been settled by now and I would not have been made a victim of the circumstances, as I am faced with at present.

It is amply proved that with a view to putting me to this sort of anxiety and embarrassment by denying my legitimate promotion the charge-sheets have been issued against me at this point of time, with an intention best known to the disciplinary authority.

Considering the above aspects, I shall pray before your kindself to go through my case sympathetically and pass order for my promotion, for which I shall remain ever grateful to you.

With high regards,

Yours faithfully


Rohini Das
(Rohini Das)
ITD O/D, Noonmati
O/o SDO (P), Noonmati

Dated at Guwahati
The 4th Aug 1994

Enclo : As above

From:

Shri Rohini Das
J.T.O. O/D Noonmati.

Annex-
34
5

To,
Sri Ram Kumar
Telecom District Manager
Ulubari, Guwahati-781 007.

Ref : Your Memo Nos : 1) IDM/X-20/93-94/1 dtd 15.7.94.
2) TDM/X-20/93-94/3 dtd. 21.7.94.

Sub: Reply in defence of charges as brought in above said memos.

Sir,

With due honour and humble submission, I would like to state the following few lines in defence against the charges brought on me. As such the contents of both the letters are same, as it seems, I should reply in the same lines as described below :

Sir, I was posted as JTO O/D, with sectional responsibility of Noonmati Outdoor section w.e.f. 1988. Since such time I was maintaining the section with utter devotion to work and to the satisfaction of my authority and hence pulled on my duties in the section for so long. If my devotion to duty and integrity was doubtful, then it would have come to the light of my superiors much earlier. So, I deny the charge of lack in devotion to duty and doubtful integrity in full.

As regards verification of genuineness, the present system of guide line was not available with the staffs of outdoor. So, the outdoor staff were verifying genuineness as per self wisdom. As such, in respect of telephone No. 50123 and 50124, I have verified the subscribers by person and verified their tenantry from nearby vicinity and the landlord and original demandnotes was also verified. Further, at that time of execution there was heavy pressure from the higher ups to execute at least OYT connections with top priority. As myself was satisfied with the genuinity as the subscribers appeared in person (and hence I cannot say fictitious) and ordered for execution of work.

As regards, telephone No. 50041 and 50042, the subscribers were not found initially in the inadequate address mentioned in the advice notes. Subsequently subscribers appeared before me in person and original demand notes were produced by them. After verifying from the nearby vicinity and in consultation with then SDOP Sri Das Sarkar, these two OYT connections were also provided.

So, the genuinity was properly verified by me as per my wisdom and at that time I could not anticipate any foul play made by the parties.

Sir, regarding outstanding dues against the subscribers, it goes beyond the scope of a JTO outdoor to monitor prompt billing and realisation

Contd.....2

*Ansdo
Bd*

of the dues in time, which fact, you would kindly agree to. Further it is also beyond the scope of the day to day duties of JTO outdoor to detect which telephone is diverting long distance calls through which telephones unless reported upon. Hence the charges of misuse of telephones by the subscribers and loss of revenue by the department, are not admitted as fault on my part and hence deny the charge in full.

In conclusion, I would like to state that, Noonmati is a very big section due to heavy work-load recently. An SDO is also been posted at Noonmati and at that time not even phone Inspector was posted to assist me. However, the jumper slips were issued with proper countersignatures by SDO incharges at that time and I have tried to discharge my duties with proper devotion and total integrity. Considering above aspects, I would like to request your honour to relinquish me of the charges and allow me to continue my job with full sincerity and efficiency.

I would also like to request you to allow me to appear before you by person if you feel necessary.

With high regards.

Dated at Noonmati

the 23rd July/94

Yours faithfully,

Rohini Das
(ROHINI DAS)

36
Annex-4
59

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE TELECOM DISTRICT MANAGER: KAMRUP TELECOM DIST.
WUDWARI CIRCLE/MT-7.

No. TDM/X-20/94-95/

Dated Guwahati, the 10-1-95.

TO

Sri Rohini Das, JTO,
Nocmni Exchange,
Guwahati-21.

Sub:- Regarding promotion etc. in case of
Sri R. Das, JTO.

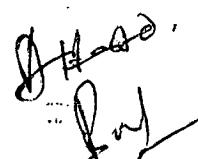
Ref:- STES/8/2/Part-III/44, dtu. 28.12.94.

With reference to the above letter of Circle
office, it is to intimate you that ~~the~~ the representation
dated 4.8.94 sent by you has been received. The matter
was re-examined at length and finally it is concluded
that you can not be promoted at this stage in view of
the on going enquiry into the alleged misconduct of
the official.



(G. RATANKUMAR)

Divisional Engineer (P&Q)
o/o TDM, Kamrup Telecom Dist.
Guwahati



Central Administrative
Tribunal
গুৱাহাটী অধিবেশন কেন্দ্ৰ

Guwahati
25 OCT 1995

Guwahati Bench
গুৱাহাটী অধিবেশন

37

fixed by
C. K. Bhattacharya

Sr. C. S. C
25/10/95

Govt. Standing Comm.
Central Administrative Tribunal
Guwahati Bench, Guwahati
S. 2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH AT GUWAHATI.

In the matter of:-

O.A. No. 99/95

Sri Rohini Das ... Applicant

-Vs-

The Chief General Manager,

Assam Telecom Circle & Ors

... Respondents

-And-

In the matter of:-

Written statements submitted by the
Respondents No. 1,2 and 3.

II. WRITTEN STATEMENTS II

The humble respondents submit their
written statements as follows:-

1. That with regard to the statements made in paragraphs 1 to 5 of the application, the Respondents have no comments to offer, the same being matters of record.
2. That with regard to the statements made in paragraphs 6(a) to 6(c) of the application the Respondents have no comments on them, the same being matters of record.
3. That with regard to the statements made in paragraphs

contd....P/2

- 2 -

6(d) of the application the Respondents beg to state that the contention of the Applicant is not correct. In the promotion order no. STES-5/2/part-III/15 dated 18.7.94 issued by the Chief General Manager Telecom,Guwahati (Annexure-C in the Original Application), the name of the Applicant did not appear. Serial no.22 in that promotion order stands against the name of Shri Harendra Nath and serial no.23 in that promotion order stands against Shri G.S.Banik.

4. That with regard to the statements made in paragraphs 6(e) of the application the Respondents beg to state that the Applicant's statement that he wanted to know the reason of such striking out is not correct but regarding the second part of the statement it is true that the Applicant was issued the chargesheet no. TDM/X-20/93-94/1 on 15.7.94 by the respondents no. 2 and another chargsheet no. TDM/X-20/93-94/3 on 21.7.94 again by the Respondent no. 2.

5. That with regard to the statements made in paragraphs 6(f) of the application the Respondents beg to state that the appeal of the Applicant to Respondent no.1 was duly examined at length and suitable reply was given to him vide letter no. TDM/X-20/94-95 dated 10.1.95 by the Respondent no.2 (Annexure-H in the Original Application) intimating that in view of the enquiry into the alleged misconduct against him he can not be promoted at this stage.

6. That with regard to the statements made in paragraphs

contd.....P/3

- 3 -

6(g) of the application the Respondents beg to state that the contention of the Applicant is not correct. The Applicant was given suitable reply to his representation dated 4.8.94 vide letter no. TDM/X-20/94-95 dated 10.1.95 by the Respondent no.2 (Annexure-H in the Original Application). As the reply given to the chargesheet no.TDM/X-20/93-94/1 dated 15.7.94 and TDM/X-20/93-94/3 dated 21.7.94 (Annexure- D & E in the Original Application) was not acceptable to the department, hence the case was forwarded to the Officer on Special Duty (' Departmental Enquiry)/Patna for conducting departmental enquiry for Major Penalty as per provisions of Rule 14 of CCS(CCA) Rules, 1965.

7. That with regard to the statements made in paragraphs 6(h) of the application the Respondents beg to state that the Respondent no. 2 has been authorised by the Respondent no.1 to conduct the ongoing disciplinary proceedings against the Applicant, and the reply to the Charge Sheets no.TDM/X-20/93-94/1 dated 15.7.94 and TDM/X-20/93-94/3 dated 21.7.94. (Annexure- D & E in the Original Application), was not acceptable to the Department. Hence the case has been referred to the Officer on Special Duty (Departmental Enquiry)/Patna to conduct the Departmental Enquiry as approved by CCS (CCA) Rules and the Applicant was duly intimated by Respondent no. 2 vide letter no. TDM/X-20/94-95 dated 10.1.95 (Annexure-H in the Original Application).

8. That with regard to the statements made in paragraphs 6(i) of the application the Respondents beg to state that while

issuing the bulk promotion order from JTOs to TES Group-B vide memo no. 2-41/94-STG/II dated 27.5.94 (shown as Annexure-A in the Original Application), the Telecom Directorate clearly indicated that "if any disciplinary/vigilance case is pending against any of the officials mentioned in the list or where in respect of any of these officials any punishment like stoppage of increment/promotion etc. is current, the fact should be reported to this office immediately and the concerned officer should not be promoted or relieved for posting without specific orders from this office." At the time of releasing the promotion order vide memo no. STES-5/2/Part-III/15 dated 18.7.94 (shown as Annexure-C in the Original Application) Chief General Manager Telecom, Assam, did not release the promotion order in respect of the Applicant as there was a CBI Enquiry going on against the Applicant for his alleged involvement in monetary crime of very grave nature, which has resulted in a loss of lakhs of revenue to the Govt. Exchequer.

9. That with regard to the statements made in paragraphs 6(j) of the application the Respondents beg to state that the contention of the Applicant is not correct. A CBI enquiry was going on since 1992-93 to unearth a racket in Guwahati which is responsible for causing huge loss of Telephone Revenues to the tune of lakhs of rupees to the Telephone Department and ultimately to the Govt. Exchequer, by way of taking some telephone connections or Public Telephone in some fake name and address. In fact CBI unearthed two rackets like this which has caused a permanent loss of telephone revenue of Rs. 2,24,839/- (Rs. Two

contd....P/5

Lakhs Twenty Four Thousands Eight Hundreds Thirty Nine only). Two Cases have been registered in this connection by CBI namely RC-3(A)/93-SHG dated 5.2.93 and RC-18(A)/93-SHG dated 30.7.93. CBI in its report dated 31.8.93 and 18.9.93 forwarded to the respondent no.1 has clearly held the Applicant responsible for lack of absolute integrity and devotion to duty in as much as he got installed four (4) nos of telephones in Noonmati area to four (4) fictitious persons without properly verifying the genuineness of these subscribers. As a result of which an amount of Rs 2,24,839/- is outstanding against the aforesaid four (4) telephones and there is no chances of recovery of the said amounts by the Telecom Department. The Applicant by the aforesaid omissions and commissions contravened the provisions of Rule 3(i), (ii) & (iii) of C.C.S.(CCA) Conduct Rules, 1966.

Hence CBI has recommended to the Respondent no. 1 Requisite Departmental Action for Major Penalty against the Applicant. The Respondent no. 1, vide letter no. Vig/Assam/29/21 dated 17.11.93 and letter no. Vig/Assam/29/28 dated 8.2.94 has accepted these recommendations and has directed the Respondent no. 2 to initiate the process of departmental action against the Applicant. A copy of these two letters have been enclosed at Annexure-I and Annexure-II respectively.

10. That with regard to the statements made in paragraphs 6(k) of the application the Respondents beg to state that the contention of the Applicant is not correct. There were two separate Disciplinary proceedings pending against the Applicant much before 27.5.94 or 18.7.94 as stated in para 9 above and the

contd.....P/6

cases are presently lying with the Officer on Special Duty (Departmental Enquiry)/Patna.

11. That with regard to the statements made in paragraphs 6(1) of the application the Respondents beg to state that the contention of the Applicant is not correct. Since 1992-93 CBI was investigation to unearth a racket in Guwahati which was responsible for causing huge loss worth lakhs of rupees to the telephone revenue and ultimately to the Govt. Exchequer, by way of taking some telephone connections or Public Telephone in some fake name and address. In as many as two cases the Applicant's name was involved and the CBI has recommended Requisite Departmental Action for Major Penalty against him in both the cases. CBI finally has forwarded his case to the Respondent no.1 with the recommendation for the Requisite Departmental Action for Major Penalty as per the provisions of CCS(CCA) conduct Rules. Both these cases are presently lying with the Officer on Special Duty (Departmental Enquiry)/Patna. Hence the contention of the Applicant that the Respondents are debarred from withholding posting of the applicant in TES-Group B is not correct and the instant case cited by the Applicant is not applicable in his case. In fact the Applicant by his act of omissions and commissions contravened the provisions of Rule 3(i),(ii) & (iii) of C.C.S.(CCA) Conduct Rules, 1966 for which Requisite Departmental Action as per CBI recommendation for imposing major penalty has already been on, much before the bulk promotion order no.2-41/94-STG-II dated 27.5.94 issued by Telecom Commission-Head Quarter.

contd.....P/7

Hence as per the basic condition of the bulk promotion order itself as stated in para 8, the Applicant can not be given promotion.

12. That the respondents beg to state that the application has no merit and as such the application is liable to be dismissed.

VERIFICATION

I, Shri H.Sinha, Asstt. Director telecom (HRD), Office of Chief General Manager Telecom, Assam Telecom Circle, Guwahati being authorised, do hereby solemnly declare that the statements made above are true to my knowledge, belief and information.

And, I, sign the verification on the 20th day of October, 1995, at Guwahati.


DECLARENT

Asstt. Director Telecom (HRD),
O/o the C. G. M. T Assam Circle,
Guwahati- 781 007

Government of India
Department of Telecommunications
Office of the Chief General Manager Telecom. Assam Circle,
Ulubari, Guwahati-7.

Annexur-I

NO.Vig/Assam/29/21

Dated at Guwahati the 17th Nov'93.

To

The Telecom. District Manager,
Kamrup Telephone District,
Ulubari, Guwahati-7. → 21/c

Sub :- RC 18(A)/93-SHG against Shri Rohini Das, J.T.O. and
Shri Damodar Sharma, S.I. O/o S.D.O. Phones(E), Guwahati.

Please find enclosed herewith the S.P's report duly
approved by the C.G.M.T. Assam Circle, Guwahati for taking further
necessary action at your end. The report will show that there is
sufficient materials for initiating RDA against Shri R. Das, JTO
(E) and Shri Damodar Sharma, S.I. under S.D.O.P(E) GUwahati and
cancellation of PCO of Shri Maya Prasad Yadav (M/S Yadav Tele-
Service, Guwahati) by the Telecom. Department.

Draft charge sheet, statements of imputation misconduct
misbehaviour and list of witness and documents is sent herewith
for initiating Departmental procedures.

The services of the Investigating Officer of the CBI
would be available to the Enquiry Officer for securing the atten-
dance of witnesses, producing documents and exhibits, explaining
the gist of the evidence available and for giving such clarifica-
tions as may be required.

The date and venue of departmental enquiry may kindly
be communicated to ~~as~~ at the appropriate time so that ~~he~~ may
depute the I.O. to assist the Enquiry Officer.

Shri P. Saikia, Inspector of Police, CBI(ACB) Shillong
will present the case before the Enquiry Officer and he may be
nominated for the purpose at the appropriate time.

The SP's report sent herewith may please be treated as
a confidential document no reference to it may be made in the
charge or the statement of allegations issued to the accused
Officer.

The result of the departmental enquiry may kindly be
communicated to this office in due course.

Enclo:- As above.

(S.M. ROYCHOUDHURY)
Vigilance Officer,
O/o the C.G.M.T. Assam Circle,
Ulubari, Guwahati-7.

Attnctd
Asst. Direct.
O/o the C.G.M.T.

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Government of India
Department of Telecommunications
Office of the Chief General Manager Telecom. Assam Circle,
Ulubari, Guwahati-781007.

Annexure II

No. Vig/Assam/29/28

Dated at Guwahati the 8th Feb'94.

To

The Telecom. District Manager,
Kamrup Telecom. District,
Ulubari, Guwahati-781007.

Sub :- CBI Case No. RC 3(A)/93-SHG.

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The SP's report No. 24 dt. 18.9.93 in respect of the above case along with the draft charge sheet and statement of imputation of misconduct or misbehaviour framed against the accused officials as mention below are forwarded to you for serving to the accused officials under signature of concerned disciplinary authority for initiating RDA. The SP's report has also recommended for cancellation of the PCO Licences M/S Sharma Telec-Services. Further prosecution of Shri Manoj Kr. Sharma and Shri Hemanta Saikia, Private party is also recommended under Section 120B and 420 PIC. A copy of the SP's letter No. 3/3(A)/93-SHG/6754 dt. 20/9/93 (must be kept confidential) is enclosed herewith for your ready reference and guidance. The SP's CBI report so sent herewith must be kept confidential and no reference to it may be made in the charge or the statement of allegation to be issued to the accused officials. Hence you are requested to initiate RDA against the officials as recommended by the CBI. The result of RDA initiated may please be intimate to this office for further necessary action at this end.

Statements of the accused officials mention below :-

1. RDA for Major penalty against Shri Ablesh Kr. Sharma, RM O/o A.E. Cable, Guwahati.
2. RDA for Major penalty against Shri Rohini Das, JTO O/D Noonmati Exchange.
3. RDA for Major penalty against Shri Damodhar Sharma, SI working under JTO O/D, Noonmati Exchange.

(S.M. ROYCHOUDHURY)

Vigilance Officer,

O/o the C.G.M.T. Assam Circle,
Ulubari, Guwahati-781007.

Enclos:-

1. CBI Letter No. 3/3(A)/93-SHG/6754 dt. 20/9/93.
2. Draft charge sheet and statement of imputation of misconduct or misbehaviour (in duplicate) against the Departmental officials mentioned above.
3. SP's CBI report No. 24 dt. 18/9/93 (must be kept confidential).

Dated 10.2.94.

Attested
for
Asst. Director Telecom (HRD)
to the C.G.M.T. Assam Circle
Guwahati